[Secretary-General] message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

> "I am directed to inform Eajya Sabha that Lok Sabha, at its sitting held on the 37th May, 1976 further extending the time for presentation of the House on the Constitution (Thirtysecond Amendment) Bill 1973:—

#### **MOTION**

That this House do further extend up to the last day of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

r

# THE CONSTITUTION (FORTY-ND) AMENDMENT BILL, 1976—contd.

THE VICE-CHAIRMAN (SHRI MATI PURABI MUKHOPA DHYAY): Before I call upon the next speaker, I have to announce that the discussion would conclude at 3 P.M. The hon. Minister will reply at 3 P.M. His reply will be over by 3.15 P.M. and then there will be the necessary voting. I would request hon. Mem bers to adhere to the time-schedule.

. SHRI SHYAM LAL YADAV (Uttar Pradesh): Madam Vice-Chairman, I rise to support the Bill. 'Phe objectives enumerated in the Bill are quite laudable. As we all know, the widest possible discussion is going on throughout the country on the proposed amendments to the Constitution. The hon. Member who spoke before me said that there had been no discussion. I am afraid it is not correct. There have been various conferences and seminars on this question. We have been discussing, both in this House as well as outside, the desirability of introducing certain vital and fundamental amendments to the Constitution. I think the supremacy of

I Parliament to amend the Constitution needs hardly any emphasis. For this purpose, we have to devise various ways to amend the onstitution. We have to amend the Constitution suitably so that the judiciary, exercising it, own powers as provided for in the Constitution, does not pronounce such judgements which may in any way affect or diminish the right of Parliament.

So far as part I of the Bill is concerned, there is hardly any differnce of opinion. Earlier, this provision was amended and the expression 'continental shelf was included. As explained by the hon. Minister, now he is going to introduce another phrase, 'exclusive economic zone'.

The second thing is a welcome amendment. Formerly, the areas  $cffi^{\wedge}$  territories were being denned by Presidential proclamation; it has been done several times. Now this power  $i_s$  being conferred on Parliament and I think it is in the fitness of things that Parliament, as a sovereign body, should define what are the limits of our territorial waters, what are the limits of continental shelf or what is "exclusive economic zone" so that there may not be any doubt or dispute.

Regarding the second part of the A amendment, Madam, I would like tc-say that there seems to be some confusion as to the purpose and extent of this Ninth Schedule. Originally this Schedule was introduced in the year 1951 when article 3IB was inserted for the first time. At that stage, certain land reform Acts passed by some State Legislatures were given this protection. Protection under this article means that any lelfislation Passed by Parliament or by any State Legislature is not declared void by a court of law or by any authority on 4 the ground that that Act infringes certain articles of the Constitution. For example, article 14, "Equality before law" or right to equal protec-

tion in law, is there; article 19-right to freedom-is there; article 31-right to property—is there. Therefore, when protection is extended in article 31B, under the Ninth Schedule, it only means that vires of the Act cannot be challenged in any court of law. The purport of the Act, interpretations of the different provisions, whether a thing comes under that Act or not, whether an offence is covered under certain sections of the Act or notall these things-will have to be proved in a court of law. The only protection available to the Executive is that that Act cannot be challenged on the ground that a certain Act infringes a certain right provided in the Fundamental Rights— Chapter III. Although that protection is there for example, the Prevention of Publication of Objectionable Matters Act was there, objection was taken to that. I think protection will mean that uires of this Act cannot be challenged on the ground that this Act infringes the right to freedom or the right to publish something. This is the only puropse of this protection.

Madam, if we go through the history of the amendments that have taken place we would see that the Ninth Schedule is ever-expanding. Always some new Acts are being added to it, beginning from the first ^amendment in 1951 when 13 land reform Acts were covered. Then in 1955, seven Acts were brought under this scheduled. By the 17th Amendment Act of 1964, 44 Acts were added; by the 29th amendment Act, two Acts were added; by the 34th Amendment Act of 1975, 38 Acts were added. This makes a total of 104 Acts. This 42nd Amendment Bill adds 64 Acts. But submission for your consideration is that we have to find out certain guidelines as to what are the principles on which any Act proposed by some State Government or the Central Government should be given this protection. I think if we look at all these Acts, We will find that the Acts suggested by

the State Governments have been included in the ninth Schedule without any serious consideration being given at the Central level. I would, Madam, point out to one Act. In this Bill, entry 149, there is the Kerala Chitties Act, 1975. The Acts are placed today in the Parliament Library. I had just gone there only a short while ago, and I could see that this Kerala Chit-ties Act is like other chit fund Acts or like other lottery Acts. What is the necessity to give protection to such an Act when almost all the State Governments have passed similar types of legislation and chit fund Acts are there and lottery Acts are there? Certain rules and regulations have been provided in order to protect the interests of the persons who invest their money, in such chit funds or lottery. That is the purpose of those Acts. I do not think there are any valid reasons for inclusion of this Act. And if there are any reasons, I would like the hon'ble Minister to explain why this Act alone has been included here..

Madam, there is another Act, which I would like to point out, the Kerala Prevention of Eviction Act, 1966, en try 142. This Act was enacted when there was the President's Rule in the State. As we know after the lapse of the President's Rule an Act ceases to exist after one year, unless the Act is revived. (Time bell rings). Madam, I am concluding. So, when the Act has already been revised—it must have been revised by the State Legilslature^that Act should have been placed here, instead of the old Act.

Now, Madam, I would like to say two more things. So many Acts have been included; there are Act.....

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Mr Shyam Lai Yadav, I am sorry, I cannot give you any more time.

SHRI SHYAM LAL YADAV: Just one minute.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Not today.

SHRI SHYAM LAL. YADAV: There are certain Acts of Orissa which are 24 years old or 18 years old. All those Acts have been brought in though all of them . . .

SHRI U. K. LAKSHMANA GOWDA; You get all the States Acts and put them togther.

THE VICE-CHAIRMAN: Ramlal Parikh.

PROF. RAMLAL PARIKH (Gujarat): Madam Vice-Chairman, I am really amazed and astonished at the manner in which such an important Bill touching some of the vital features of the Constitution is being brought in and is being hurried through. It appears that the Government wants that the Members should not have any opportunity to even read or study the enactments which they are going to include today in the Ninth Schedule.

Vice-Chairman, Madam thought Government would at least think it propoer to provide us with a summary of these Acts. While I fully realise the anxiety of the Government— and I fully share it—to provide protection to such measures which will help the weaker sections of our society, here is a Bill which contains so many things under one Bill, and Members have absolutely no opportunity to study its implications, to study the various kinds of Bills. Now, there are more than 60 Acts which have been included in its list. We do not know what they are. One cannot study by just glancing through a bunch of papers in the Library. It would certainly need more time. If Parliament is a sovereign body, then every Member of the House shares that sovereignty and every Member has a right to understand what is going on here. I am sorry to say that the manner in which this Bill is being

brought forward is not respectful to the sovereignty of this House. I therefore, protest against the method and the manner in which this Bill is being brought forward. Secondly, coming to the Bill itself, there are three types of provisions in the same Bill. It is rather unusual that under the same Bill there are three different types of provisions, three different kinds of matters put under one bunch having no connection with each other. Madam, on the question of the authority of the Union to protect our interests in what is now called in this Bill 'the exclusive economic zone', this provision is certainly welcome. One can hardly dispute it; in so far as it protects the interests of the nation, the interests of our sovereignty and the interests of our maritime freedom, it is a welcome proposition, and I welcome it an4<sup>^</sup> support it with one comment that the Government would take .care, while implementing this authority or power which they are acquiring through this amended article 297 of the Constitution, that they do it in a manner which is consistent with friendliness with our neighbours, Otherwise, I do not think there can be any dispute about article 297 being amended as it is.

Then, the next most important \* point is about the bunch of agrarian legislations passed by the State Governments. It is understandable that it is very necessary to provide protection to these measures which are going to provide immediate relief to the weaker and poorer sections of the society. The only thing is that perhaps we should have been educated about their contents, apprised of them, so that we know what we are passing. We do not know the contents of the measures that are listed here. Perhaps, we could have improved \* upon them,, we could have suggested to the State Governments that the protection that Parliament is providing to their legislations is all right

it and

hut that they should go ahead, that there are certain things where they need to go still further. Therefore, so fas as these agrarian reform measures are concerned, I welcome the Government's move to provide protection under article 31B. But I cannot understand, I cannot agree; and I strongly protest and object to

agree; and I strongly protest and object to certain other laws like the Prevention of Publication of Objectionable Matter Act, Entry No. 130, an Act that we passed only during the last Session. This has been included under article 3 IB. I cannot agree, and no Member of this House in his conscience will agree to it because it does not need this kind of treatment. Why do you extend protection to this Act? Why do you deny the possibility of scrutinising the mistakes in this legislation which we also passed very hurriedly? "We have not had any experience about the implementation of this legislation which we passed only last month, and this also is being pushed through riurriedly. Why is this being done? As I said, if it is agrarian reform providing relief to the weaker sections I do not mind it, I welcome it and support it. But I cannot understand why the

mistakes in this legislation which we also passed very hurriedly? "We have not had any experience about the implementation of this legislation which we passed only last month, and this also is being pushed through riurriedly. Why is this being done? As I said, if it is agrarian reform providing relief to the weaker sections I do not mind it, I welcome it and support it. But I cannot understand why the Government is interested in squeezing out some of the little liberties which are left over in the Constitution. Why do you assume that the Members will not have something to say against it even after the passing of the Act? In spite of the almost brutal majority here of one party, there may be differences and these are not matters which can be prevented from being debated. I therefore feel that the inclusion here the Prevention of Publication Objectionable Matters Act—and there are such other Acts-is really irrational. If you felt that the Act was inadequate then bring an amendment to this Central Act 27 of 1976. If you still feel that it does not give adequate authority, you can ask for more authority from Parliament. One can understand this. But there is absolutely no justification for giving permanent protection to

depriving the public from getting it judicially scrutinised or reviewed. This certainly leads us to question the intensions of the Government as to why they are doing it. It is not at all necessary to do it. If you think you do not have enough powers, if your powers are challenged, if the courts come out with a judgment different from what was intended by Parliament here, then you come with a fresh Bill and get more authority. But it is really difficult to understand the way the Government is trying to push in some other Bills. Now I have no material with me to know what is the content of the Motor Vehicles Act or what is the content of the Levy Sugar Price Equalisation Fund Act. I do not know why these are being grouped in this Bill. Madam, subject to this comment, I do not mind the Bill being approved so far as the first two parts are concerned—one is about the Exclusive Economic Zone and the second is about agrarian reforms. But as regards the third part, especially the inclusion of the Prevention of Publication of Objectionable Matter Act, I strongly protest. Thank you.

SHRI SANTOSH KUMAR SAHU (Orissa): Madam Vice-Chairman, I support this Bill because it is very much in tune with the time and the need of the hour. Constitutional law must express the desire of the nation of this tune. As a consequence of that, in the preamble of our Constitution, also, when the founding fathers drafted the Constitution they said We promise to the people not only justice political but also social and economic. We have been trying as to how to give social and economic justice to the vast majority of poor people who depend upon agriculture. If we just analyse clause 3 of the Bill under which we are giving protection to 64 Acts against judicial review, we see that almost 50 of the Acts are dealing with agrarian reforms Acts. enacted by the different States of our country. I congratulate the Ministry because the oldest Act, the Orissa Estates Abolition Acts has been included. We

176

[Shri Santosh Kumar Sahu.] know that many of the tenants who were to be given benefit under this Act have not got what they desired because litigations are continuing till now. When it is the accepted principle of the Government and the country that the tiller must have ownership of the land it is necessary that such enabling provisions must made so that these litigations do not continue. Further, one of the most important maxims jurisprudence is that justice delayed is justice denied. So if the poor peasants do not get justice, they go on running from court to court. And the propertied people people who have grown vested interests, can afford to continue litigations for years. So the poor peasants will never receive any social or economic justice. So it is a very timely thing that these agrarian reforms Acts of different States which have been the subject matter of litigation. have been included in the Ninth Schedule of the Constitution after entry 124

Now, coming to the other category of Acts which have been passed earlier and which we want to include in the Ninth Schedule the Bonded Labour Abolition Act, 1976 is the very basis of social justice to the most suffering persons. Are we not aware that this system of bonded labour is a ramnant of the feudal primitive society? Are we not seeing that today when the emergency has been proclaimed and the 20-point economic programme as enunciated by the Prime Minister is being implemented in many parts of the country where the people are backward, we find that the bonded labour is continuing to be forced in many parts of the country. So, untill and unless we give protection to these people also who have been working without getting any remuneration and who have been deprived of their minimum social justice, they will have to serve their masters again who have been enjoying many benefits for generations together. These people must be well protected

and this Act must be protected by-being included in this Schedule so that these people are able to become free.

Coming to the other thing, Madam, we know about the Smugglers and Foreign Exchange Manipulators (Forefeiture of Property) and the Act Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act. I think thav basically these two things are very much linked with the economic growth of our country. We also know how, before the emergency was imposed, these nefarious activities the smugglers had a great impact on the economy and price rise in our country and we also know, how those persons who were indulging in such nefarious activities were ruthlessly pursued and it is a matter of great pleasure for all of us and it has benefitted the coun- \ try since the action taken against these people had a tremendous impact on our economy. So, these are all well-considered aspects and the diffe-irent Acts with the same aims and objects should also get the protection. If we analyse this we would recall the legal battles that we had to fight and we can see as has been pointed out by an honourable Member, that in the year 1951 independence, when the Zamindari Abolition Act was passed and when we wanted to give benefits to the tenants, we were drawn to the courts and this question could not be pursued to its end as a result of which the first Amendment Act was passed in 1951 and it was followed also by another Amendment Act in 1955. We also know in consequence of these things, the 25th Amendment Act was passed which was challenged in the Keshavananda Bharati case in the Supreme Court and we know the stand taken by the Supreme Court in that case. Mr. Justice Khanna has rightly pointed out in that case that the right to property is not a basic right. Shri B. N. Rau, the eminent jurist who had studied constitutions and discussed with the different jurists in the world has said that when an Act is passed

or an enactment is made in pursuance of the policy of giving economic justice and social justice to the people and if it is in pursuance of the Directive Principles as mentioned in the Constitution, it should not be debarred just because it is said to have come in the way of the right to property or any other Fundamental Right. There are fundamental principles for bringing forward legislation and it has heen laid down clearly as to what should be our policy to further the cause of economic growth or to achieve the ends of economic and social justice. So, these things are very important and very necessary. Therefore it is a good thing that these Acts find a place for protection in Constitution Amendment Bill which is before the House today.

\_ Coming to clause 2 of the Biil, I would say that it is very important clause and every Member of the House has almost agreed that we must see that in this modern world the question of territorial waters has been one of prime importance and every country has been framing laws as to what should be its territorial waters and so on. So, this is very important and also timely and it is a good thing that we have done it. Even today, Madam the question of fishing rights in the sea is a matter of conflict between the U.K. and Iceland.

We also know the early history of Japan which wanted to have undisturbed fishing rights in the sea had to conduct a war with other countries on this account because the Japanese had to depend a lot on the wealth of the sea, which in turn had helped the growth of the Japanese economy. So also; in India, it is very much needed. Clause 2 of the amending Bill provides that all lands, minerals and other things of value underlying the ocean within the territorial waters, or the continental shelf, or the exclu-

sive economic zonet of India shall vest in the Union and be held for the purposes of the Union. Cluase (2) says that all other resources of the exclusive economic zone of India shall

vest in the Union and be held for the purposes of Union. Therefore, these features are the important. But I would like to point out While the Minister was replying one thing. to the many questions by many members in the Lok Sabha a question was asked as to how retrospective effect could be given to the; laws concerning agrarian reform and other enactments by the inclusion of these enactments in the Ninth Schedule. As I have already pointed out,. Madam, the oldest Act in this respect is the Orissa Act of 1951. Many years have passed since then and still we are dealing with the question as to how the present enactment would help us in giving effect to the Act of 1951. Many consequential changes must have been made and many rights would have to be changed in future. So, it is very necessary that this point must very carefully examined and I think the honourable Minister has already done it and I hope he will explain it in this House. During the last many years, Madam many changes have taken place and the people have a lot of aspirations and they are to be judged properly and taken into account before passing any legislation. Unless we give retrospective effect to these enactments, I think can not be properly implemented and the poor people will, therefore, suffer.

Sir, about the question whether this House has a right to amend these Fundamental Rights, I was going through the view of Shri Gajendraga-dkar on Mohan Kumar Mangalam lectures. He has very analytically told that the makers of the Constitution very rightly thought that the Constitution must show the desires, the rights and the duties of the people of the present time. So the farmers of the Constitution considered this issue and made it flexible.

With these words, Sir I support this Bill, and I hope the hon. Minister will explain these things.

SHRI VISWANATHA MENON (Kerala): As usual, the Government

1976

[Shri Viswanatha Menon.] has brought a Bill which has got a progressive colour. But actually the mptive behind the Bill is, if you go deep into it you will see that they are not anxious about land reforms and they are anxious about prevention of publication of any material. Land reforms issue is considered to be a progressive, social and economic measure and it should be put in this Bill, so that the courts may not challenge them. In that respect, if you look into this you will see that the hon. Minister has smuggled in one or two other measures in it so that somehow or other he can get them passed. Everybody who spoke was in favour of socioeconomic changes. We are for that. We are for changing the Constitution according to the situation. But that should not be against the interests of the people. When anti-people measures are brought in, they must be challedged in a court of law. That right has been taken away by including one or two measures, especially about accounts section and newspaper publications. Sir, we oppose these two provisions. About territorial waters, about economic zone and other such matters we have no objection although these things have to be explained more by the hon. Minister himself.

The Congress Government have been ruling this country for the last about 28 years and they could have implemented many of the land reforms. But they have actually failed to do so. Now, they are finding fault with High Courts and the Supreme Court. They wanted alibis for their failures. That is why I want to press that it is a failure not because of interpretations by the courts.. But it is actually the failure of the Government the Congress Government, which ruled this country.

Sir courts, are naturally the custodians of the existing things. They stand there. They have no progressive ideas. But when the Government has got the powers to introduce progressive measures, they have not done that; they have miserably failed in that

In the Ninth Schedule, many Acts have been put. I do not know what the contents are. Anyhow, I will take the word of the Minister that almost all the legislations about land are progressive legislations. But has the Minister himelf gone through all these things? Whether these are as progressive as our Kerala Land Act? I do not know whether the Minister has made a study of that. Anyhow, I have not done it. The question is that whatever rights we have got to express, have been curtailed.

Sir, I do not claim that the Constitution is a holy book like the Quran or the Bible. I am not claiming that. It has to be changed. My party wants a lot of amendments in that. There is/, the fundamental question of 'right A to property'. Yesterday there was a discussion in this House. What was the attitude of the Government? The Government is not taking any strong steps on the fundamental questions. They are coming before this House and saying that these Acts should be saved from the jurisdiction of the courts. The actual motive behind your action is to curtail the freedom of expression of the press. The position is very difficult. In my Slate, my party has got newspaper. It has got pre-censorship. Even the news coming i from Samachar must pass through the local censors. This is the position. You cannot! express anything now. My friend from the Congress side was saying about the Marxists that my party has changed its policy. We have not changed our policy. Our position about the Constitution ie that it is not holy Quran or something like that. It should be changed according to the developments of the country. It should have progressive amendments. We have suggested our own amendments and "We want a national debate on these things. There is no point in curtailing these freedoms and not going deeply into the fundamental question about the right to property. They are 3aying that they

are progressive and, at the same time, are putting obstacles in the way of right of expression. We cannot agree to this. I have moved two amendments. These two amendments are about the Prevention of Publication of Objectionable Matter Act, 1976 and the Departmentalisation of Union Account (Transfer of Personnel) Act, 1976. According to our stand, these two Acts must be removed from the Ninth Schedule. I have not gone through all the other Acts and measures. I cannot do it. Almost all the speakers have said that. We have not been given a synopsis of the things that are contained in the various Acts. Anyhow, we take it that they are all socio-economic progressive measures, although the Motor Vehicles Act is a doubtful thing.

Madam, the point I want to stress is that the Government which failed to implement land reforms and other legislations are now finding fault with the courts. Take the Golaknath and Keshavananda Bharati cases. I am not going deeply into these cases. As an eminent lawyer, I am sure the Law Minister will deal with these subjects. Take the question of right to property. Has it got more sanctity than the question of press publications? I cannot see how you are going to progress in this country. In the name of the supremacy of Parliament, if a Bill is brought forward tomorrow, saying that one party system is going to be introduced in this country, what will be the position of the other parties? All the other parties will be disbanded or banned. If you are going to pass that by two-thirds majority, what will be the position? These things should be thought of. I do not want to take much time. But I request the hon. Minister to agree to my amendments and the two Acts mentioned by me may be deleted. Thank you.

श्रीमती सरीज खापडे (यहाराष्ट्र) : ग्रब्धक्ष महोदय, इस संविधान संशोधन विश्रेषक का स्वागत करते हैं। मुझे प्रसन्नता

है कि सरकार प्रधानमंत्री के 20-भूती कार्यक्रम को कार्यान्वित करने के लिए पूर्णतया दुइ प्रतिज्ञ है । जैसा कि इस विश्रेयक से स्पष्ट है, इस विश्वेषक में केवल उन्हीं कानुनों को न्यायपालिका के हस्तक्षेप से मुक्त किया है जो ग्रार्थिक व्यवस्था हमें परिवर्तन लाकर भारत को कोटि कोटि जनता को सदियों से चला ग्रा रही गुलामों से मुक्ति दिलाना चाहते हैं। वरन ऐसे कानुनों को भान्यायक्षालिका के हस्तक्षेप से मुक्त रखाजा रहा है जो ग्राधिक कानूनों को लागू करने में बाधा डालने वालों को रोकने के लिए बनाये गए हैं। जो ऋधि-नियम समाजविरोधा तत्वां को रोकने के लिए वनाये गए हैं उनको कार्यान्वित करने भै किसो प्रकार की वाद्या कैसे कोई स्वाकार कर सकता है। विशेषकर

- (130) The Prevention of Publication of Objectionable Matter Act, 1376;
- (133) The Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976.

पर ग्रापत्ति उठाई गई है। इन लोगों से मैं पूछती हं कि क्या कुछ पूंजीपवियों, सांमत-वादियों, फ़िरकापरस्तों को भोले। भाली गरीब जनता को गुभराह करने की पूरी खूट देदी जाय। इस तरह की छूट का ग्रयं होगा अपने ब्राधिक कार्यक्रमों में जानवूझ कर बाधा डालना। ग्रतः सरकार ने ग्रन्छा ही किया कि ऐसे कानुनों को भी नाइय गैडयुल में डालाजारहा है। इसी प्रकार एन्ट्री 133 एडमिनिस्ट्रेशन में सुधार लाने में किसी प्रकार की बाधा न हो, इसलिए लायोः गयोः है ।

मूलत: इ.स. विश्वेयक के सम्बन्ध में किसी को ग्रापत्ति करने की ग्रावयकाता नहीं है क्योंकि जहां तक स्टेट्स के ऐक्ट का सम्बन्ध है इनके बारे में सदन के सभी सदस्य एक [श्रीमती सरोज खापड़े]
मत से समर्थन करने हैं। केवल कुछ केन्द्रीय
अधिनियमों के विषय में मतमेद है। पर
क्या जब हमने इन अधिनियमों को पारित
किया था तो क्या हमारा इरादा उनको पूरी
तरह में अमल में लाने का नहीं था। और
यदि उनके अमल में लाने मैं कोई वाधा पहुंचती
है तो क्या उसको दूर नहीं करना चाहिए?

यह शिकायत कि उन कानूनों को न्याय-पालिका से मुक्त करने से प्रजातंत्रवाद को खतरा है, बे-सिर पैर है। अगर देश के हित में कुछ लोगों की मनचाही स्वतंत्रता पर रोक लगाई जाती है तो इस सदन को ऐसी रोकों का समर्थन ही करना चाहिए।

देश में न्याय पालिका ने आधिक कानूनों को इम्पलीमेंट करने में जो बाधा डालं। है वह असराहनीय है। मैं तो सरकार से आशा कहंगी कि मंविधान में बार बार संगोधन करने के बजाय ऐसे मूलभून परिवर्तन किए जायं जिससे सदैव के लिए सामाजिक आधिक परिवर्तन लाने के लिए नियम्सि बनाये गए कानूनों में कोई भी बाधा न डाल सके।

बहाँ तक धारा 297 का संबंध है, मैं नहीं समझती कि किसी को इस पर आपत्ति है।

मेडम्, संविधान का यह बटवां संयोधन देण की प्रयक्ति के इतिहास में स्वर्ण अवरों में लिखा जायेगा। यह वह कदम हम उठा रहे हैं जियमे समाज के प्रयक्तिण न पर्वितंत के समय कानूनी कमजोरियों का आयदा लेकर समाज विरोधी तत्व अपने आपको न केवल बचा ही पाने हैं अपिन सभाज विरोधी कार्यवाहियां वेरोक चलाते भी जाने हैं। स्वतंत्रता के 29 वर्षों में हमने जो कुछ पाया वह हम इन समाज विरोधी तत्वों की काली करनूनों से बहुत कुछ खोते ही गए हैं। यह वैसा ही है जैसे विसान नेज धूप में, भारी वर्षां हमें या की सर्दी मैं परिश्रम की पराकाष्टा

करके इनाज उगाये और रात के ब्रंधेरे में चुहै उसे खा जांय। यह मंशोधन हम समाज में स्थित ऐसे ही चूहों की समाप्ति के लिए कर रहे हैं। यत वर्ष देश में आपातस्थिति की घोषणा के बाद राष्ट्र नेता प्रधान मंत्री जीने 20-मुत्री स्नार्थिक कार्यक्रम की घोषणा की। समाज के सबसे ग्राखिरी ग्रादमी का जीवन सुसह्य हो, उस पर सदियों से जो ग्रन्याय हुन्ना, साहकारों ने, अमीदारों ने, म्नाफ़ा खोरों ने तथा जमाखोरों ने उसे जो वेतहाणा लुटा, यह अन्याय दूर हो, उसकी यह रुदियों से चली आयी लूट समाप्त हो, यही तो 20-सुत्री कार्यक्रम का अर्थ है। प्रधान मंत्री जी के नेतत्व में केंद्रीय शासन तया राज्य शासन पूरे जोश-खरोश के साथ उस कार्यक्रम को क्रियान्वित करने के लिए कटिबढ हए । धनेक कार्यक्रम हाथ मैं लिए गए, अनेक कानुन बनाये गए । परन्तु समाज विरोधी तत्वो ने उनमें से भी हमेगा की तरह भागने का रान्ता निकाला ।

कोटं का सहारा लेकर, रिट ब्राफ मैन्डेमस कर के लेकिन हमारा संविधान लिबरल है इसलिये चीर चीर है यह मालुम होने पर भी उसके प्रामीक्यूणन के कागज टीक नहीं हैं इसी बात पर उसे रिहायी मिल जानी है। वह मुक्त ग्रीर स्वतन्त्र हो जाता है। हमारी स्वतन्त्रता क्या इसी लिये है कि चीर चोरी करता रहे, काला बाजारी, काला धन जमा करता रहे. गाहकार गरीबों की जमीन, घर, जेवरातीं की लुट करता रहे, मुनाफायोर द्याम लोगों का गला काट कर ग्रपनी तिजीरियां भरता रहे, श्रीर यह सब लट मार, गला काटी ग्रीर जालनाजी हम ग्रपनी ग्रांचों से देखते रहें और कुछ भी नहीं करें। इन्दिरा जी के नेतत्व में भाषा हमा यह संविधान संगोधन का बिल और कुछ नहीं, बम यही है कि इन समाज के दृश्मनों की ग्रव नहीं चलेगी। इन की काली करतूतें रोकने के लिये ग्रव संविधान भी भाड़े स्राता है तो उसे भी हम ठीक करेंगे।

संविधान के इस संशोधन द्वारा हम कमजोर बर्गों को न्याय देना चाहते हैं। आर्थिक गुनाहगारों को उनकी करतृतों से रोकना चाहते हैं। सामाजिक न्याय देना चाहते हैं. ग्राधिक न्याय देना चाहते हैं. समाज में ग्रात्म सम्मान की भावना भर कर प्रगति की दिशा में भ्रागे बढ़ना चाहते हैं।

इस संशोधन में समाज की जागति के लिये और उसके आगे बढ़ने के लिये उनकी ग्राणा ग्रीर ग्राकांका निहित है। बदनती हुई इस स्थिति को संविधान में सम्मिलित करना ब्रावश्यक है। समाज में हुए परिवर्तनां को ध्यान में रखते हुए इस विधेयक को सदन के सामने प्रस्तृत किया गया है।

संविधान में विचार ग्रीर मत स्वातन्त्र्य दिया गया है। स्वतन्त्रता के बाद हमने इस स्वातन्त्र्य को बहत भोगा है । इसी से हमें जो कलम स्वातन्त्र्य की प्राप्ति हुई है उसका लाभ देश में कुछ कम नहीं लिया गया। परन्तू इन कुछ वर्षों में जिस तरह से इस स्वातन्त्र्य का उपयोग लिया गया, ग्राप सभी उससे भागाह हैं । कैसी कैसी मनगढन्त कहानियां रची गयां, कैसे कैसे वे सिर पैर के श्रारोप लगाये गये, कैसे कैसे गोवेल्स को भी शर्मसे सिर झुकाना पड़े इस तरह के प्रचार किये गये, ग्रथक ग्रीर ग्रविस्त प्रचार किया गया । कैंसे किसी गलत बात को सी बार कहिये तो लोग उसे सच मान लेंगे इस वृत्ति से भ्रामक बातें फैलायी गयीं श्रीर वैसे लोगों ने भ्रपने इन उद्देश्यों की पूर्ति के लिये भ्रपने कलम का उपयोग किया, मानी जैसे जैसे कलम में स्याही की जगह विष भर दिया मया हो । हमारी अनेक असफलताओं का मृल भी तो यही विष भरा कलम था। इन्हीं कलमों ने तो कारखानों का चक्र ग्रोर खेतिहरों का हल चलने से बन्द करने की कोशिश की। इन्हीं कलमों ने समाज में ग्राने वाली जिन्दा दिली को रोकने की कोशिश की, देश में होने बाले कान्तिकारी परिवर्तनों के मार्ग में पत्थर

डाले । राजा, महाराजाओं और जमींदार, जागीरदारो को संरक्षण देकर गरीबों के हित के विरुद्ध उक्षसाया । यही तो वह कलमें हैं जिन्होंने मेहनतकशी और गर्जमन्दी को गमराह किया। वे यही कलमें हैं जिल्होंने सेना ग्रार पुलिस को भड़काने की कोशिश की । ग्राप को याद होगा नैट का कमाल । नैट जब बनने वाला था तो वह उड़ेगा कि नहीं इसकी शंका इन्हीं काली कलमों ने व्यक्त की थी ग्रीर सुरक्षा के उत्पादन के मार्ग में ग्रडंगे पैदा किये थे।

भ्रापातकालीन स्थिति लाग करने के पहले पैसे वालों के और साम्प्रदायिक तत्वों के हाथों में जो अखबार थे उनकी कलमों से जो स्याही के धब्वे गिरे थे वे इस देश पर ग्रोर सभाज पर कलंक हैं। इस कलंक को हटाना तथा वह कभी न उभर ग्राये ऐसा प्रयत्न करना हमारा कर्त्तव्य है । मेरा ऐसा विश्वास है कि संविधान का यह संशोधन इस अपेक्षा की पूर्ति करेगा।

शासन ने पुरी सूझ देझ के साथ समय के तकाजे को ध्यान में रखते हए संवि-धान में यह जो संशोबन प्रस्तुत किया, मैं द्याशा करती हूं कि वह देश को प्रगति की राह पर ले जाते हुए समाज के सबसे कमजोर ग्रादमी को सदियों के श्रन्थायों से मक्ति देगा और देश का कारवां प्रगतिशील समाज-वाद के रास्ते पर आगे बढता जायेगा । इन शब्दों के साथ मैं इस विधेयक का स्वागत ग्रीर समर्थन करतो है।

**SHRI** LAKSHMANAN (Tamil Nadir): Madam, Vice-Chairman, have very great pleasure in welcoming (Forty-second this Constitution Amendment) Bill, 1976, conditionally. But there are two enactments which have been included here. I do not know why they have been included in thi<sub>f</sub>. Bill. They are, the Prevention of Publication of Objectionable Matter Act, 1976, an<i the Departmentalisation of Union Accounts Act, 1976. Why

[Shri G. Lakshmanan.] these have been included, we are not able to understand. Has it got any relation to the proposed visit of Shrimati Indira Gandhi to the Soviet Union? I do not know. But, anyhow, if these enactments had not been included, definitely we would have welcomed it and my party would have welcomed it

Sir, when such constitutional amendments are brought in, as was suggested by the honourable Sardar Amjad Ali, there should be a national debate. The people of thi3 country do not know what these constitutional amendments are; they do not know-how the vested interest are not allowing the people, the legislatures and the Parliament to do good to the people. Therefore, they should have been told at least through some advertisement; they should have been educated  $a_s$  to how they are going to bring in such a constitutional amendment. In order to escape from the reality that for 28 years in this country there has been a one-party rule, they had the majority, they now want to put blame completely on the courts. They have not done anything for the people. And now they want to go to the people-because elections might come or might not come—that we could have done lot of things and the courts stood in the way. Therefore, Sir, I would suggest that whenever such constitutional amendments are brought in, there should be a national debate. I do not know whether you will accept it, because you are in a big majority. All the opposition parties should also be consulted. You may be having more than two-thirds majority but may I ask how many people have voted against the Congress Party in the last elections? Fortyfive or forty six per cent. Therefore, we represent that forty-six per cent. We have not been consulted. We have not been told till a week back that you are going to bring in such a constitutional amendment. In the interest of people, therefore, whenever such constitutional amendments are brought in, the various political parties in this country must be consulted and

the opposition parties must be consulted and then a national debate should be held among the people of thig country so that the people can become politically conscious. I make-this suggestion but 1 do not know whether they would agree to it. Sirv these two Acts: which have been included: I have mentioned about them. I do not know why this Government, run by the Congress Party with such a majority. should stealthily include these two Acts. Sir, freedom of speech and freedom of association are the fundmental principles in democracy. And what is happening here that I am opposing this amendment? Sir, for instance there is only one paper if I am correct, which has been subjected to pre-censorship, and that is Murasoll the official organ of the D.M.K. We-filed a case in the High Court of Judicature at Madras. And it was said that pre-censorship should not be insisted upon. And then we continued publication. Suddenly, Mr. Shukla comes to Madras on the 6th of May and when he comes there, I do not know what happened there. Immediately, one order comes from the Censor stating Murasoli must have pre-censor again. Then we filed a case in the High Court; stay was granted arid within two days it was vacated. A forty-page judgment has been given. No other paper has been insisted upon to have pre-censorship. Only Murasoli is insisted upon to have pre-censorship. I would just quote the lines which had been objected to by the Censor at Madras:

"We will do our duty. Time alone can decide. DMK came to power in 1967. From that day, innumerable' cycles must wear helmets..."

"Charge was laid about misappropriation about the renowned world Tamil Conference held at Madras.

When orders were passed, that those driving scooters and motor cycles must wear helmets . ." THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE RE-

FORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): All these are being enquired into by the Commission of Enquiry.

SHRI G. LAKSHMANAN: The Commission of Enquiry cannot control me. It may control you.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Mr. Lakshmanan, kindly adhere to the time-schedule.

SHRI G. LAKSHMANAN: If they do not interrupt, 1 will adhere to the time-schedule.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): You should be relevant to the amend-^ing Bill.

SHRI G. LAKSHMANAN: It cannot be relevant to all. I quote again:

"When orders were passed, that those driving scooters and motor cycles, must-wear helmets, it was given out that Karunanidhi had received bribe from helmet manufacturers."

This was objected to by the censors. There is another thing. An article was published in the Congress (O) paper, 'Nava Sakthi'. We wanted to reproduce k. it. This was also objected to. Actually, when I begin to speak, many people become nervous. I do not know why. It is we who should be nervous because many of our MPs and leaders have been arrested. But the position is reverse. That is why I am surprised when they become nervous. As a matter of fact, I must become nervous.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Why are you wasting the time of the House?

y SHRI G. LAKSHMANAN: They are unnecessarily interrupting me.

You must control them. You are not controlling them. *You* are controlling me only.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Please mention your points. Do not reply to them.

SHRI G. LAKSHMANAN: Why should they become nervous?

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Because you are provoking them.

SHRI G. LAKSHMANAN: Madam, the censor acts in a politically motivated way. I take the responsibility of making this statement. Mr. Shukla came to Madras the other day. He contacted the censors. He is somehow revengeful towards us. I do not know why. I am told he has been made to understand that our party is anti-Brahmin. Unfortunately, he happens to be a Brahmin. Therefore, he order-, ed the censors on the day...

SHRI JAHARLAL BANERJEE: Madam, this kind of a personal attack against a Minister should not be allowed.

SHRI KAMESHWAR SINGH: This should be expunged.

SHRI G. LAKSHMANAN: 1 am making a specific .charge. (Interruptions). Earlier, precensorship was not there. On the same day when he came, we received a notice from the censors stating that pre-censorship has again been introduced. The Minister was there on that day. I want an enquiry on this. Political leaders should not behave in this way. That is why I say this protection should not be there. This Act should not be included in the Ninth Schedule. It is not only in regard to our party. Tomorrow, the Congress Party may sit in the opposition.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Please sit down. Your time is up. Mr. Banerjee.

SHRI G. LAKSHMANAN: Madam Vice-Chairman, I take very strong objection. Because Mr. Om Mehta came and told you, you are not allowing me to speak.

VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Please sit down. I am not giving you any more time.

SHRI OM MEHTA: Madam Vice-Chairman, I strongly protest against what Mr. Lakshmanan has said. It Is very unfair.

## (Interruptions)

THE VICE-CHAIRMAN (SHRI MATI PURABI MUKHOPADHYAY): Please sit down, Mr. Lakshmanan. (Interruptions)... Do you want me to name you? (Interruptions) you cannot behave like this. Please sit down. Otherwise I will name you.

SHRI G LAKSHMANAN: I am sitting down. But (Interrup tions) \_

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): You are misbehaving, Mr. Lakshmanan. You cannot go on like this.

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): On a Point of order.

SHRI G. LAKSHMANAN: Why are you ......(Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): You are causing indiscipline in this House. I have called Mr. Banerjee.

SHRI MOHAMMAD YUNUS 'SALEEM: I rise on a point of order.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): No point of order. Mr. Banerjee will speak.

SHRI B. N. BANERJEE (Nominated): Madam Vice-Chairman, I thank you for giving me the opportunity of making my, what is called in Parliamentary language, 'maiden speech' in this House. At the outset, Madam, I must express my gratefulness to the House for the very kind and complimentary words expressed the other day-I mean, on 2nd April -about me. of course in my other

capacity. I feel that the House had been rather over-generous to me in showering "compliments tor my services to this House as Secretary-General, and I doubt if I really deserved them.

## (Mr. Deputy Chairman in the chair)

Nevertheless, I can assure the House that the proceedings of the House of 2nd April. After the Question Hour will be the proudest possession of my life.

Sir, I can say without any fear of contradiction that of all the Members present in the House today, I hold the record of listening to the proceedings of the House for the longest period of time. But, Sir, today my role has been reversed and 1 am also to speak and not only to listen.

SHRI BHUPESH GUPTA: You had^ spoken through the Chairman, Deputy Chairman and Vice-Chairman. You had very spokesmen in them!

SHRI B. N. BANERJEE: But I can assure you that I do Rot propose to claim another record and I have no ambition to challenge the record held by my esteemed colleague, Shri Bhup'esh Gupta for having spoken in the House for the longest period of time. On the other hand, I propose to follow the traditions left by other distinguished nominated Members of • this House who spoke on rare occasions and also made very short speeches. Thus I do not propose to encroach upon the time of the elected representatives in the House. Sir, with these preliminary remarks I now come to the Bill proper.

Sir, there are two effective clauses in this Bill. Clause 2 substitutes a new article for article 297; in fact it amends article 297 of the Constitution. Sir, this article, as orginally enacted, only mentions about territorial waters, but while amending the Constitution in 1963 by the Constitution Fifteenth Amendment Act, the concept of continental shelf was also introduced in this article. Sir, the concepts of territorial waters and continental shelf are well-known concepts in the international law and, therefore, our Constitution, in article 297, now very rightly provides that all lands, minerals and other things of value under the ocean within the territorial waters of India and the continental shelf of India shall vest in the Union and shall be held for the purposes of the Union. Sir, in recent years, resources of the sea have become very important and, as such, there has been a good deal of thinking and, I should say, a good deal of development in the law relating to the seas.

Sea is no longer considered only as a means of transport or as a source of fisheries of other live food. Recently scientific and technological developments have brought to the forefront the importance of sea for many other purpose-, useful to the world com-

Amunity. Sea is now considered to be *H* very important source of salt, minerals, fuel, energy and what not. With the population explosion, all the countries of the world will have To rely more upon the potentials of the sea, and, this is very necessary for a country like India with a very vast population. At the United Nations Conference on the Law of the Sea which has been holding its session every year since December, 1973, a new concept has come to the forefront and that is the concept of an exclusive

economic zone. And the consensus among the countries of the world is that a coastal country has got an exclusive economic zone and that this exclusive economic zone extends to about 200 nautical miles. A coastal country which has sovereign rights over the water or over the land, under it in the exclusive economic zone will also have the exclusive right of scientific research in that particular area. But that does not mean that the ships of the other countries will not have passage over that economic zone. You will see, Sir, that the exclusive economic zone is neither territorial water nor doe?, it have the status of high seas. It Is a new concept of international law relating to the sea. Several coun-370 RS-7

tries have already passed laws on the subject. The US Congress by law extended the fishery rights ti the US to 200 miles. Similarly, Mexico has also passed a law; so also Bangladesh, our neighbour. It is high time that we, by this particular amendment of the Constitution, recognised in our Constitution the concept of the exclusive economic zone. As you will see, Sir, in subclause (3) of the new article, there is a provision that Parliament may, by law, determine or define the limits of all the maritime zones including the exclusive economic zone. In fact, the day before yesterday I got a copy of the Bill that the External Affairs Minister proposes to introduce in the House for this particular purpose. I congratulate the Government for taking prompt action in this matter. This is so far as clause 2 is concernacl.

Now. I come to clause 3. controversy has been raised about this clause. By this clause, nine Central laws and 55 State laws are proposed to be included in the Ninth Schedule to the Constitution. Sir, you will remember that soon after the enactment of the Constitution, by the Constitution (First Amendment) Act, 1951 certain State laws dealing with the abolition of Zamindaii were included. They were challenged and they had to be saved. Therefore, the Constitution was amended. Article SJB was introduced, Ninth Schedule camn and these 13 State iaws were put in the Ninth Schedule. The idea was that if these 13 State laws were put in the Ninth Schedule, they would be mmune from attack that they were inconsistent with the provisions of the Fundamental Right?. And I can tell you that between 1951 and now. altogether 124 Acts have been brought under this Schedule. If one were to make a survey of these Acts, one will find that mostly they ;rc a11 Acts relating to land reforms or abolition of the Zamindari reregulation of land ceilings. I may say that there is a tendency also now to put some Central Acts below that. But so far as the State Acts in the Bill, under consideration are oncerned, the

## [Shri B. N. Banerjee.]

Law Minister in the Statement of Objects and Reasons annexed to the Bill has clearly explained why they have been incorporated. It is primarily being done so that these land ceiling laws or agricultural reform laws are not challenged in a court of law. And on scrutiny, you will find that most of them are amendments to some earlier laws which are already included in the Schedule.

Constitution (.Forty-

Sir, in the short time available to us—the Bill was introduced only the other day-I am sure none of the Members has been able to look into the State Acts. Therefore, we have to accept the statement of the Law Minister that it is very necessary to give protection to these Acts from being challenged in a court

So far as the Central laws are concerned, there arte nine Central laws here. They were laws passed by the House at a time when I was occupying a seat on the other side of the House and so I am more or less familiar with them, I tried to see whether those laws should be protected. Sir, I must say that I came to the prima facie conclusion that they deserve protection by being included in the Ninth Schedule of the Constitution, and I will tell you briefly the reasons. I will take only two minutes. The first one is Section 6GA of the Motor Vehicles Act, 1939, and Chapter IVA dealing with nationalisation of road transport Sir, these Acts are very frequently challenged in the State High Courts very often on flimsy grounds, creating impediments in the way of nationalisation of road transport. If that be so, then Parliament must give protection to these Acts. I believe that ihere is no one in the House who would seriously object to the inclusion of the Essential Commodities Act in the Ninth Schedule so that the policy and the programme of the Government relating to procurement, distribution and supply of essential commodities, so vital to the citizens, are not obstructed by dishonest traders or hoarders through resort to action in a court of law. The third one, the Smugglers and Foreign Exchange

Manipulators (Forfeiture of Property) Act, 1976, as its name implies, must in my opinion, be included in the Ninth Schedule so that illegally acquired properties by these anti-social elements can be successfully forfeited by the Central Government, and recourse to a court of law, rattier dilatory legal action in a court of law, should not be permitted. Then everyone in this House, I am sure, agrees that the system of bonded labour must go. If that be so, what /\$ wrong in giving protection to the Bonded Labour System (Abolition) Act, 1976?

Then, Sir, we have already included the Conservation of Foreign Exchange and Prevention of Smuggling Activi-tits Act, called the COFEPOSA Act, in the Ninth Schedule, It follows that its amendment must also be there. Then the next Act is the Prevention of Publication of Objectionable Matter Act, 1976, about which theve are some amendments in the House. Sir, in my opinion, this Act is reasonably protected under clause (2) of article 19. But possibly this Act has been included in the Ninth Schedule to keep it outside the pale of any challenge in a court of law. So I only go to this extent in regard to this Act.

Tiie Urban Land (Ceiling and Regulation) Act, 1976, though belated, is undoubtely a very progressive legislation and on no account should it be allowed to be challenged in a \* court of law, mainly on the ground that the compensation provided by the Act for excess vacant land is illusory. We have included all the ceiling and regulation laws relating to agricultural land in the Ninth Schedule. If that be so, there is a stronger case for including the urban land ceiling Act in the Ninth Schedule. But I am not, however, very clear why Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976, is proposed to be included in the Ninth Schedule. Perhaps the intention is to avoid time-consuming litigation If that be so, I have no serious-I underline the word 'serious'-objection.

Sir, before I conclude, I have a request to make to the Law Minister who is generally responsible for introduction of Constitution Amendment Bills and for their passage in Parliament. It is true that the legislative device of including a statute, Central or State statute, in the Ninth Schedule to give it constituional protection under article 3 IB, is now a wellaccepted and judicially recognised device. But I think that he would agree with me that his Ministry should examine the ease of each staute very carefully before it is proposed to include it in the Ninth Schedule. Such inclusion, I submit, should not be made as a matter of course or under pressure from the State Governments or the other Ministeries of the Government of India and the Law i^Iinister should personally be satis-fied that there is a good case for such inclusion so that Parliament can lend its full support to the proposal when it ,comes up before it.

With these words, Sir, I support the Bill.

MR. DEPUTY CHAIRMAN: Yes, Dr. Muhammad.

SHRI MOHAMMAD YUNUS SALEEM: Sir, before you call the Minister to speak, I want to make a submission.

Sir, before you occupied the Chair an honourable Member from the DMK had just concluded his speech and at that time,, Mr Om Metha, the honourable Minister of State in the Ministry of Home Affairs and in the Department of Parliamentary Affairs, went to the Chair and discussed something with the Chair. But the DMK Member thought that he was suggesting to the Chair to ask the former to finish his speech and he also suggested that only oil account of » that that the Chair stopped him from speaking. These remarks have gone on record. I respectfully submit that the remarks of the honourable Member should be expunged because they are uncalled for remarks and they are a

reflection not only on the Chair, but also on the Minister who is the Minister in charge of Parliamentary Affairs. He only went to the Chair to make some other suggestions and why it should be objected to, I do not know.

SHRI BHUPESH GUPTA: Sir, 1 think these thinks should not be brought into controversy. After all, Sir, the Members can request you to stop somebody and it is for you to decide. Therefore, why should we take it so seriously?

MR. DEPUTY CHAIRMAN: I think the Chair has enough wisdom to decide as to when a Member should start and when he should stop. I think the matter ends there I do not think that the Chair is guided by others.

SHRI MOHAMMAD YUNUS SALEEM: Yes, Sir. But these remarks have gone on record

MR DEPUTY CHAIRMAN: It is unfortunate that the Member has made these remarks.

SHRI KAMESHWAR SINGH: Sir, these remarks should be expunged.

MR. DEPUTY CHAIRMAN: It cannot be expunged it is unfortunate that  $h_e^{ma_{\Lambda}e}$  thdSfi remarks.

SHRI MOHAMMAD YUNUS SALEEM: But Mr. Om Mehta repudiated them also.

SHRI BHUPESH GUPTA: The Chair is so invulnerable.

MR. DEPUTY CHAIRMAN: Yes, Mr". Minister.

SHRI KRISHNARAO NARAYAN DHULAP: Sir, I do not know why I have not been given an opportunity to speak.

MR. DEPUTY CHAIRMAN; It was announced that the Minister will speak at 3-15 P.M.

SHRI KRISHANARAO NARAYAN DHULAP: But on this important Constitution Amendment Bill, Sir, I should also be allowed to speak

Constitution (Forty-

MR. DEPUTY CHAIRMAN: You can speak on the Third Reading.

SHRI KRISHNARAO NARAYAN DHULAP: I walk out in protest, Sir.

(At this stage, the honourable Member left the Chamber.)

DR. V. A. SEYID MUHAMMAD: Sir, there was unanimous support for this Bill except that some Members gave qualified support. I am very thankful to those who supported this Bill and also to those who offered bona fide criticism and supported the Bill. By expressing their bona *fide* criticism and their qualifications in respect of this they were discharging an essenfail duty so far as proceedings in this House are concerned and, therfore, I welcome their bona *fide* .criticism.

SHRI BHUPESH GUPTA: Mr. Muhammad, I know why you are saying so. I know that Mr. Bansi Lai is coming now for your defence.

DR. V. A. SEYID MUHAMMAD: Sir, Mr. Lakshmanan and one or two others tried to drag the entire discussion into a political controversy. To be fair to them and to the House, Sir, I do not propose to drag myself into that sort of controversy on the floor of the House. Those who are straining at their leash should not be under the impression that I am shying away from replying to that controversy. But we will do so in the appropriate forum and on the appropriate plat-from.

Sir, obsering and being present in the other House as well as here, I had a feeling that there are some haziness, some misundertanding and some apprehensions about the character and antecedents of the Bill and about

wisdom of putting certain Acts in the Ninth Schedule. I wish to clarify the legal implications as well as the character of the amendment by which certain Acts are proposed to he put in the Nnith Schedule. By doing ?o, Sir, I will not only be discharing my dtuy, but also would be replying to -the criticisms made by some honourable Members regarding the legal consequences and also the various other criticisms.

As already stated in my intoruc-tory remarks, the object of putting certain Acts in the Ninth Schedule is that Acts which should be considered to be pogressive and necessary in public interest should get the protection under Part III of the Constitution. This is precisely what artcile 3IB provides for. By the expression 'progressive', I mean not only possitiv^ progressive legislation but also legislations which are intended fo prevent antidemocratic as well as reactionary entities of certain groups and individuals It is in this sense that the expressions 'progressive' and 'in public interest' have been used in the Objects and Reasons attached to this Bill.

Sir, by way of clarification, I wish to say that an apprehension was expressed here whether it has retrospective effect, etc. The wording of arti- i cle 31B shows that you need not put in a specific amendment that it has retrospective effect. The expressions in article 31B are "...shall nor be deemed to be void, or ever to have become void" and the expression "Notwithstanding any judgement decree or order of any court or tribunal to the contrary...". These expressions clearly show, and the courts have held, that putting them in the Ninth Schedule would have retrospective effect and prospective effect.

Another thing which has to be made^ clear is what will be the effect of putting these in the Ninth Schedule? There are two or three consequences which follow. One is the conseq-

SHRI BHUPESH GUPTA: This is the crucial point. What prevents you from amending the Ninth Schedule in the Constitution in such a manner that all those caseg which are pending will abate? For example, the Constitution can give a mandate

202

caseg which are pending will abate? For example, the Constitution can give a mandate while incorporating this amendment that whatever is pending ceases or abates. Nobody will have to go to the court. The courts will have no other go but to respect the amendment to the Constitution unless, of course, the Supreme Court strikes down that

particular amendment.

uence regarding matters which are now pending before the courts. That I have already said, is covered by the expressions used in article 31B. Then, what about matters which have been pending, in the sense that certain actions have been challenged, certain Acts have been challenged, which are in the Ninth Schedule, after the emergency or before the emergency, and by reason of the operation of article 359 the proceedings have been stayed, stay aplications have been made, stay has also been granted in some matters? The question is what will be the effect of putting the Acts in the Ninth Schedule? Two or three questions follow. Will the putting of the Acts in the Ninth Schedule automatically vacate the pending proceedings before the court? It will not automatically vacate them. Some action has to be taken. Somebody must go and move the court and say: This is the position; unlike the previous situation now it has been put in the Ninth Schedule. Once it is put in the Ninth Schedule, the court is debarred or the person is debarred from questioning' it on the ground that it violates article. .

SHRI BHUPESH GUPTA: That you are saying. I understand your good sentiments. But not t'he court

DR. V. A. SEYID MUHAMMAD: I am stating my view,. If you want to accept it, you may.

On the ground where petitions have been filed in conection with *ultra vires* Acts, once it is put in the Ninth Schedule, the Government or the Advocate-General can go before the court and say: In view of the fact that the matter was here and during the emergency this particular thing is now put in the Ninth Schedule . ...

(Interruptions)

DR. V. A. SEYID MUHAMMAD: It was because of this that Article 31B was introduced. What I am saying is that once these Acts are put in the Ninth Schedule in respect of Article 359, whatever proceedings are pending, they will be suspended. The Government advocate or the Advocate-General will go before the court arid say that in view of this .amendment, any challenge is not possible. Therefore, those proceedings should be thrown out. That i<sub>s</sub> possible and that can be done. But there are certain other matteig which are pending before the courts. They are matters which have arisen because of the executive action which violates fundamental rights and not because they are ultra vires of the Act. There may be some difficulty in cases where the violation of the fundamental right is challenged not because it is ultra vires of the Act but because of an executive action which violates the fundamental rights. Such cases are also pending and they can be suspended under Article 359. It is debatable that they can also be stopped.

SHRI BHUPESH GUPTA: After emergency, there will not be any debate.

DR. V. A. SEYID MUHAMMAD: I think certain doubt which have been expressed here as well as in the other House have been clarified

[Dr. V. A- Seyid Muhammad] Nqw, Sir, one of the matters which Dr. Ahmad has raised in regarding the pending matter<sub>s</sub> which I have replied. What will be effect of this? I have, described the various legal consequences which follow.

Dr. Ahmad raised the question as to why we dp not make it retrospective. I have said that we do not think i( is necessary. By the very operation erf the workings of Article 359, restros-pective effect, is there. Mr. Ahmad made an objection to the Prevention of Publication of Objectionable Matter Act. His objection was not on account of ihe inclusion of the Act. But he was apprehending that those Who. are acting under the Act may abuse their powers. My reply to that is that that sort of situation is contemplated and sections 18, 24 and 25 of the Act provide far such a situation. When an authority takes an action under the Act, he has to forward hi,s decision, along with materials and other relevant papers, to the Government. The Government will examine it, have a hearing if necessary and decide the matter under section 18. Against that decision of the Government, you can go in appeal to the High Court. Suppose a Magistrate has given a decision or taken an action, you can take it in appeal to the High Court under section 25. This is the only thing which a Government can do to protect the rights of the individuals and not make it arbitrary. To protect the individual from arbitrary action is to provide a machinery by Which he can ventilate his grievances before an appropriate and effective authority, So, the apprehension of Dr. Ahmad is met in all these three sections. I do not think it is necessary to further explain the matter.

The main attack has been or the guns have been turned, if I may use that expression, against two Acts which have been mentioned at Items 130 and 133 of the Amending Bill.

Those are: (130) The Prevention of Publication of Objectionable Matters;

and (133) The Departmentalisation of Union Accounts. In this connection a question was raised suggesting that by resorting to this amending procedure, the Government is really abusing the power given under article 3IB...

Second) Amdt. Bill,

### SHRI BHUPESH GUPTA; Very much.

DR. V. A. SEYID MUHAMMAD: The idea was—the wrong idea, I should say with your permission, Sir, that article 31 B's ambit scope, object and intention is only to give protection to agrarian reforms or reforms or acts of that nature. I must say, with great respect, that ij is a wrong conception. The wording of article 31 B does not justify it. The courts have said, and in the recent Bharati case the Supreme Court has said unequivocally and clearly that article 31 B is not confined only to agrarian reforms or land reforms.

SHRI B. N. BANERJEE: The whole trouble has been because, unfortunately, it came in article 31. I think, this question was raised several times in the High Courts and the Supreme Court and they said that it may be a thing in article 31, but it protects from any challenge against contravention of Fundamental Rights. It does not include property alone, and that has been made clear.

DR. V. A. SEYID MUHAMMAD: 1 am very thankful to you. This is not only consistent but it supports or it supported our strength by the decision of the court. But the practice has also been 50, Sir. Somebody thought, wrongly again, that it is for the first time that Acts which are non-agrarian have been put in the Ninth Schedule. That is not

## [Mr. Chairman in the Chair]

The Fourth Amendment Act of 1951, where 31 B was introduced is there in which, a casual check, up showed me that there are three such Acts at least which are not agrarian—Item Nos. 17, 18 and 19. So, also in the Thirty-

ninth Amendment, there are at least about 15 or 16 Acts which are not agrarian in nature. So, Sir, either by the consistant practice or by the wording of the article itself or by the judicial interpretation of article 31 B, one cannot say that article 31 B and its I ambit and scope and objects are confined to agrarian reforms alone.

Then, Sir, certain minor arguments—I do not say that they deserve less attention-I means, more ephemeral arguments have been put forward regarding the inclusion of the Kerala Chitties Act. the Kerala Prevention of Eviction Act, etc. The objections were not fundamental but comparatively speaking, they said, in the other States, the Chit Fund Acts are there and why should they be included. I think that is not an objection either of /JSAistance or even of form.

Sir. I feel that I have met most of the important objections which have been raised here. And by giving a clarification of the ambit, scope, nature and character of article 31 B and the legal consequences which follow by putting certain amendments in the Ninth Schedule, I have sufficiently clarified the position. I will not take any more time of the House, Sir. I am very grateful to all the Members who participated in the discussion, and I .commend the Bill to the House, Sir.

MR, CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided..

MR. CHAIRMAN: Ayes—176; Noe<sub>s</sub>— Nill.

AYES-176

Adivarekar. Shrimati Sushtta

Shankar K

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret

Amarjit Kaur. Shrimati

Amla, Shri Tirath Ram

Second) Amdt. Bill 1976

Amjad Ali, Shri Sardar

Anand, Shri Jagjit Singh

Anandam, Shri M.

Arif, Shri Mohammed Usman

Avergoankar, Shri R. D. Jagtap-

Balram Das, Shri

Banerjee, Shri B. N.

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasenjit

Basar, Shri Todak

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C

Bhardwaji Shri Jagan Nath Bisi, Shri Pramatha Nath Borooah, Shri D. K. Bose, Shrimati Pratima Buragohain, Shri Nabin Chandra Chakrabarti, Dr. Raj at Kumar Chandrasekhar, Shrimati Maraga -tham Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chaurasia, Shri Shiv Dayal Singh Chettri, Shri Krishna Bahadur Choudhury, Shri Nripati Ranjan Chowdhary, Dr. Chandramanilal Chowdhri, Shri A. S. Chundawat, Lakshmi Kumari

Shrimati

Das, Shri Bipinpal

Deb Burman, Shri Bir Chandra

Desai, Shri R. M.

Deshmukh, Shri Bapuraoji Marotraoji Dinesh Chandra, Shri Swami

Dutt, Dr. V. P.

Dwivedi. Shri Devendra Nath Gadgil, Shri Vithal

Ghose, Shri Sankar

207

Gill, Shri Raghbir Singh

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gupta, Shri Bhupesh

Gupta, Shri Gurudev

Habibullah, Shrimati Hamida

Himmat Sinh, Shri

Imam, Shrimati Aziza

Jain, Shri Dharamchand

Jha, Shri Kamalnath

Joshi, Shri Jagdish

Joshi, Shri Krishna Nand

Joshi, Shrimati Kumudben Mani-

shanker

Talib

Ka'aniya, Shri Ibrahim Kalp Nath, Shri Kamble, Prof. N. M. Kameshwar Singh, Shri Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri F. M. Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Shrimati Ushi Khaparde, Shrimati Saroj Kollur, Shri M. L. Krishna, Shri M. R. Krishnaswamy, Shri K. A. Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N. H. urf Piare Lall iKureel, Shri Piare Lall

Lalbuaia, Shri Lokesh Chandra, Dr. Madhavan, Shri K. K. Mahanti, Shri Bhairab Chandra Mahida, Shri Harisinh Bhagubava Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo

Mali, ?hri Ganesh, Lai

Malik Shri Syed Abdul

1976 Mehrotra, Shri p'rakash

Second) Amdt. Bill,

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mhaisekar, Shri Govindrao Ram-

chandra

Mirdha, Shri Ram Niwas

Misra Shri Lokanath

Mishra, Mahendra Mohan

Mishra, Shri Rishi Kumar

Miital, Shri Sat Paul

Mohan Singh, Shri

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Mulla, Shri Anand Narain

Mulla, Shri Suresh Narain

Munda, Shri Bhaiya Ram

Murahari, Shri Godey

Nanda, Shri Narasingha Prasad

Natarajan, Shri C. D.

Nathi Singh, Shri

Nizam-ud-Din, Shri Syed

Oberoi, Shri Mohan Singh

Pai, Shri T. A.

Panda, Shri Brahmananda

Pande, Shri Bishambhar Nath

Parashar, Shri Vinaykumar Ramlal

Parbhu Singh, Shri

Patil, Shri Deorao

Patil, Shri Gulabrao

Pawar, Shri D. Y.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati

Prasad, Shri K. L. N.

Punnaiah. Shri Kota

Raha, Shri Sanat Kumar

Rahamaihulla, Shri Mohammad

Rajasekharam, Shri Palavalasa Raju,

Shri V. B.

Ranbir Singh, Shri

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivaga

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Reddi, Shri K. Brahmananda

Reddy, Shri Janardhana

Reddy, Shri K. V. Paghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R. Narasimha

Roshan Lai, Shri

Roy, Shri Kalyan

Sahu, Shri Santosh Kumar

Saleem, Shri Mohammad Yunus

Saring, Shri Leonard Soloman

Savita Behen, Shrimati

Sethi, Shri P. C.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad

Sharma, Shri Kishan Lai

Shastri, Shri Bhola Paswan

Shilla, Shri Showaless K.

Shyamkumari Devi, Shrimati

Singh, Shri Bhishma Narain

Singh, Shri D. P.

Singh, Shri Irengbam Tompok

Singh, Shrimati Jahanara Jaipal

Singh, Shri Mahendra Bahadur

Singh, Shrimati Pratibha

Singh, Dr. V. B.

Sinha, Shri Indradeep

Sisodia, Shri Sawaisingh Soni,

Shrimati Ambika

Sukhdqv Prasad, Shri

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swaminathan, Shri V. V.

Swu, Shri Scato

Talib, Shri Niranjan Singh

Tanvir, Shri Habib

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Totu, Shri Gian Chand

Triloki Singh, Shri

Tripathi, Shri Kamlapati Trivedi, Shri H. M. Vaishampayen, Shri S. K. Venigalla Satyanarayana, Shri Verma, Shri Shrikant Vyas, Dr. M. R. Wajd, Shri Sikander Ali Yadav, Shri Ramanand Yadav, Shri Shyam Lai

#### NOES-NIL

Zawar Husain, Shri

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. The question is:

"That Clause 2 stand part of the Bill."

The House divided..

MR CHAIRMAN ; Ayes.—175; Noes — Nil.

#### AYES-175

Adivarekar. Shrimati Sushila Shankar

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Amjad Ali, Shri Sardar

Anand, Shri Jagjit Singh

Anandam, Shri M

Arif, Shri Mohammed Usman

Avergoankar, Shri R. D. Jagtap

Basar, Shri Todak

Banerjee, Shri B. N.

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasanjit

Second) Amdt. Bill, 212

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath

Bisi, Shri Pramatha Nath

Borooah, Shri D. K.

Bose, Shrimati Pretima

Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. Rajat Kumar

Chandrasekhar, Shrimati Maragatham

Chattopadhyaya, Prof. D. P.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh

Chettri, Shri Krishna Bahadur

Choudhury, Shri Nripati Ranjan

Chowdhary, Dr. Chandramanilal

Chowdhri<sub>i</sub> Shri A. S.

Chundawat, Shrimati Lakshmi Kumari Das, Shri

Bipinpal

Deb Burman, Shri Bir Chandra Desai, Shri R. M.

Deshmukh, Shri Bapuraoji Maro-traoji Dinesh Chandra, Shri Swami Dutt, Dr. V. P.

Dwivedi, Shri Devendra Nath Gadgil, Shri Vithal Ghose Shri Sankar Gill, Shri Raghbir Singh Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gupta, Shri Bhupesh Gupta, Shri Gurudev Habibullah, Shrimati Hamida Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shri Krishna Nand

Joshi, Shrimati Kumudben Manishanker

Kalaniya, Shri Ibrahim Kalp Nath, Shri Kamble, Prof. N. M. Kameshwar Singh, Shri Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri F. M. Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Shrimati Ushi Khaparde, Shrimati Saroj Kollur, Shri M. L. Krishna, Shri M. R. Krishnaswamy, Shri K. A, Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N. H. Kureel, Shri Piare Lall urf Piare

Lall Talib Lalbuaia, Shri Lokesh Chandra, Dr. Madhavan, Shri K. K. Mahanti, Shri Bhairab Chandra Mahida, Shri Harisinh Bhagubava Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh, Lai Malik, Shri Syed Abdul Mehrotra, Shri Prakash Mehta, Shri Om Menon, Shrimati Leela Damodara

Mhaisekar, Shri Govindrao Ramchandra

Mirdha, Shri Ram Niwas

Misra, Shri Lokanath

Mishra, Mahendra Mohan

Mishra, Shri Rishi Kumar

Mittal, Shri Sat Paul

Mohan Singh, Shri

Mukherjee, Shri Kali

Mukherjee, Pranab Shri

Mukhopadhyay, Purabi Shrimati

Mulla, Shri Anand Narain

Mulla, Shri Suresh Narain

Munda, Shri Bhaiya Ram

Murahari, Shri Godey

Nanda, Shri Narasingha Prasad

Natarajan, Shri C. D.

Nathi Singh, Shri

Nizam-ud-Din, Shri Syed

Oberoi, Shri Mohan Singh

Pai, Shri T. A.

Panda, Shri Brahmananda

Pande, Shri Bishambhar Nath

Parashar, Shri Vinaykumar Ramlal

Patbhu Singh, Shri

Patil, Shri Deorao

Patil, Shri Gulabrao

Pawar, Shri D. Y.

Poddar, Shri R. K. P Pradhan,

Shrimati Saraswati

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Raha, Shri Sanat Kumar

Rahamathulla, Shri Mohmmad

Rajasekharam, Shri Palavalasa

Ranbir Singh, Shri

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati <sup>1</sup> Reddi,

Shri K. Brahmananda

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R. Narasimha

Roshan Lai, Shri

Roy, Shri Kalyan

Sahu, Shri Santosh Kumar

Saleem, Shri Mohammad Yunus

Saring, Shri Leonard Soloman

Savita Behen Shrimati

Sethi, Shri P. C.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad Sharma, Shri Kishan Lai Shastri, Shri Bhola Paswan Shilla, Shri Showaless K. Shyamkumari Devi, Shrimati Singh, Shri Bhishma Narain Singh, Shri D. P. Singh, Shri Irengbam Tompok Singh, Shrimati Jahanara Jaipal Singh, Shri Mahendra Bahadur Singh, Shrimati Pratibha Singh, Dr. V. B. Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Shrimati Sukhdev Soni, Ambika Prasad, Shri Sultan, Shrimati Maimoona Sultan Singh, Shri

Swaminathan, Shri V. V. Swu, Shri Scato Talib, Shri Niranjan Singh Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Totu. Shri Giaa Chand Triloki Singh, Shri Tripathi, Shri Kamlapati Trivedi, Shri H. M. Vaishampayen, Shri S. K. Venigalla Satyanarayana, Shri Verma, Shri Shrikant Vyas, Dr. M., R. Wajd, Shri Sikander Ali Yadav, Shri Ramanand Yadav, Shri Shyam La.l Zawar Husain, Shri

NOES—NIL.

:

Second) Amclt. Bill, 1976

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting

Clause 2 was added to the Bill.

Cluase 3—Amendment oj the Ninth Schedule.

MR. CHAIRMAN: There are two amendments to clause 3 by Shri Bhu-pesh Gupta.

## SHRI BHUPESH GUPTA: Sir, I move:

- (1) That at page 2, lines 10 and 11 be deleted.
- (2) That at page 2, lines 16 and 17 be deleted.

The questions were proposed.

SHRI BHUPESH GUPTA; There are two amendments; I wish to con. centrate on one. I want the deletion of entry 130. The Prevention of Publication of objectionable Matter Act. 1976, and also another entry, The Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976. Now, Sir, you have seen, I was waiting for the day because Mr. D. K. Borooah is here; the General Secretary is here; all of them are here. It is not easy to get them. But now, they will not go. You can go if you like. I know they will not go.

Sir, I rise to demand the deletion of these two entries. First of all, I should make clear one thing. You have seen that when the voting was taken, in the initial stage, everyone of us supported this measure. There was not even a single dissenting voice or a dissenting vote or an abstention. By and large, taken as a whole, the measure is good. I am not going into the details of each and every entry. The measure is good. Therefore, we have supported it and we stand by it. But the stigma is there. We have to remove the stain and the stigma. The stain and stigma are contained in

these, perhaps motivated, entries. What was the necessity for inclusion of these two entries? The point has been made again and again that in the matter of Constitutional amendments, there should be a national debate. Specially when there, is likely\*to be a controversy within the framework of a broad agreement as in this case, such consultation would be even more necessary and But unfortunately, in this case, iudicious. Government did not even care to find out what was the reaction of others, including members of the Congress Party. Members of the Congress Party have been expressing reservations and un-happiness over two entries. I think we could have easily avoided it. These two Acts, the Prevention of Publication of Objectionable Matter Act and the Departmentalisation of Union Accounts (Trans->^ fer of Personnel) Act, are proposed to be included in the Ninth Schedule. Sir, the leader of the Congress Party is here; the President of the Congress Party is here. They talked about a national debate. They say good things. I congratulate them. They say such things. I also think they seriously mean it. But in a matter of .this kind, when there is so much agreement over such a measure, was it not possible for the Government to discuss the matter with the opposition leaders and others in the ruling party? It was possible. It would have added to the grace of the measure. Unfortunately, this has not been done. When you have not done an explanation as to why it, I have to seek you have not done it. You are insisting upon the inclusion of these two Acts despite our reservations. The other House did not delete these two Acts.

As far as entry No 130 is concerned, the Prevention of Publication of Objectionable Matter Act, it was not only absolutely unnecessary and uncalled for, but if is, in a way, a blot on this good measure. This is what I would say. The Act has been passed. I am not going to discuss the merits of the Act. We opposed it. In the other House also, we opposed it. We divi.

ded on it. I am not going into these things now. The provisions of this Act are highly controversial. Earlier, there was the British Act of 1931 to which the Congress took serious exception and Gandhiji wrote about it in his journal, Pandit Jawharlal Nehru spoke against it. It becamo an issue between the then Britisn Government on the one hand and the Congress Party ar.d the national movement on the other. This was the 1931 Act. Well, the genesis of this Act is there. Then came the Rajaji Act of 1951. Pandit Jawaharlal Nehru, in his wisdom-he always responded to public opinion— without people even asking him, went through the recommendations of the Press Commission and decided to repeal that Act. This was done in 1956. Now, we have the Shukla Act or whatever it is. This is sought to be included in the Ninth Schedule It is W worse than the earlier two Acts, the British Act or the Act which was passed after Independence, at the instance of Shri Rajaji.

Now, Sir, why have they included explanation. it? There should he some The explanation that has been given is no explanation at all. But I will give the explanation. It is vou a pre-emp action. The inclusion is tive pre-emp tive measure. Honourable Members there are learned; the law adviser there; there are eminent lawvers. would have thought that after the emergency is lifted, this Press Ob iectionable Matter will Act stand anv scrutiny of the court, the journ alistic profession and public men take it to the court and set aside as violative of certain basic Contitution. principles of the Hence. anticipation, the Government decided to include it here to give tection under thi.s Act so that nobody can .challege it in a court of law. Is it right? Now, Sir, we have a tradition in this House As far as the Ninth Schedule concerned, have is always tried give protection, by  $t_0$ inclusion that Schedule, in pro gressive legislation—generally noncontroversial. Reactionaries

oppose it but that has been the tradition. See the speeches 0' Pandit Jawaharlal Nehru when he pleased the inclusion of measure, in the Ninth Schedule. He always spoke not as the leade, of the Party from one side of the House or as the leader of the Government but as the voice of the people. He expressed tae anguish and the urges of the people and wanted to translate them into legal and constitutional language by inclusion of such ihings as he did in the Ninth Schedule by the Constitution Fourth Amendment Act. Now you are smuggling into thir, Ninth Schedule a highly controversial measure. Therefore I say it is a pre-emptive section.

What is happening now? I was in Orissa the other day. I was told by important journalists that even without the Press Objectionable Matter Act coming into force, thsy had been told by the officials, mino'- and other officials-I do not blame you that any report saying that the 20-point programme is not being implemented or any report pointing out laxity in the matter of its implementation would be regarded as an offence under fht Press Objectionable Matter Act, although I think it is not so. But that is how they are being intimidated now. And whenever an officer thinks that something should not be published or whenever some people—in what ever position they are—think that something should not be published, they send a person with a message to the press, "Look here; there is this Pi-f\-s Objectionable Matter Act and you will come under its mischief if you publish such and such a thing" Therefore, Sir. a kind of unwritten censoring by telephone, censoring by oral messages, censoring by chits passed without any stamp of the Government or of the authority is continuing to prevent any publication which is in national interest. I ms.y mention that last Tuesday there was a question here about Vinay Shah's house being searched. For that matter, many houses have been searched. You allowed that ques'ion-.good-and r?p lies-were given. We took the replies—

[Shri Bhupesh Gupta] there was no controversy. The matter ended there. Such questions and answers had appeared in this very session. But the same evening, a message was passed on the telephone that nothing about the searches of Vinay Shah's house and premises should be published in the papers. Under what law was it done? No law at all! Is it because Vinay Shah happens to be the son of a Governor that nothing about him should be published? Why is it so? v . . (Interruption) ... .1 asked you this morning. (Time bell rings). The Prime Minister was present. She should ask her representative there to find out as to why such reports are killed. I have verified it from the man. Now, these things are happening.

Then what happens? You see the Suppression newspapers nowadays. incitement to violence or rightist propaganda worst of the type scurrilous things I can understand. But what do you find? Pada yatra conducted by the CPI by association with the Congress party and others in various parts of the country, No report nothing appeared except for casual references here and there Is it good? I ask you frankly. How is it that the national press has left it out? Who is responsible for that? Who has told it to do such things? Would it not have been better if the news of our efforts towards the implementation of the 20-Point Pro gramme were given publicity in the press? Then the nation would have been aroused; people would have had a sense of participation in it; people would have known that all the politi cal parties committed to the program me are -moving sincerey and seriously towards its implementation. That whold have added credibility to the 20-Point Programme and would also have attracted people towards us and towards our efforts. But that was not done. On the 20th of this month I held press conference. It was suggest ed that press conference should held four-day after m<sub>v</sub> he pada yatra in Orissa,

my press friends,"You will not publish anything". They said, "No, hold it." I said, "It would be expensive for me without any return whatsoever." The press conference was held. What happened you know. For the first time in my life, not a word appeared in the national press at all except one or two papers in Orissa. The Samachar killed it. What is wrong with the Opposition? We are the spokesmen of the Opposition just as Mr. Borooah, who belongs to the other side and who is the leader of the Congress Party. Why should not our common effort be reflected in the press? Maybe, we may not always agree over the method of doing things. But after all, a common front is there. But that was not done. Yet, Sir, you see here. Here is today's Statesman. A big picture is published. There is no dearth of space. What is ^ the caption?

"A forest of arm, raised in salute by Right wing Phalangists during a ceremony at tomb of General Franco at the Valley of the Fallen about 30 miles from Madrid, last week. The ceremony was attended by the General's widow, Dona Carmen."

A very important name. Now, alongside, is published a story with the caption:

"The Alpint Italians in fear of Communism".

It is in double column. This is not considered to be an objectionable matter. The other day some papers had published the photo of a mistress of an American Congressman almost a nude pronographic picture had been published in the press; the mistress of an American House of Representatives was published last week. There is no abjection at all; such things could be published. But there is no news of the pada yatra, whether that pada yatri is Shrimati Purabi Mukhopadhyay or others. This is what I call the most objectionable attitude. I can give you instances. Therefore, we should challenge this thing. I do not like to include this in the Schedule

Then, take the case of our Samachar. Sir, I cannot understand what kind of durachar it would be as far as Samachar is concerned. The name is very good, Samachar. But what is the samachar in it? You have established this national agency, Samachar. But it does not know: it does not give the news of the national-wide pada yatra for implementation of the 20-Point Programme, when hundreds and thousands of people are on the move. After the formation of this news agency, it should have been the most prominent news in the newspapers. But it is not done. Yet, many other things are coming. I need not go into them. Therefore, I say that you need to be a little cautious in including this thing. About the managing committee of the Samachar, how it runs it, nobody knows. I can tell you:

>\*"one gentleman w,ho was the Chairman of the PTT was arrested after the emergency; he was released, and he is now on the Board of Samachar. No representation is given to the employee's organisation ig either of the PTI or of the UNI or to the journalists' organisations. Mr. Asoka Mehta used to speak of back-seat driving. I do not know where he is and how he is. But Samachar is giving an example of back seat driving. Visible and invisible hands are driving it and driving it from the back-seat.

f- 4 P.M. It is journalism? Who is going to believe the press if this kind of thing goes on? I have many other things to say about this matter but I do not wish to take your time. Sir, injustice is being done. (Interruption) I know, I can speak at length but I do not wish to take your 'time. But it has to be said. Put your hand on your heart and ask yourself whether what I am saying is wrong. Please be honest. I know many of you like it and most of you like me to say these things but you have some <sup>r</sup> inhibitions and difficulties for reasons obvious or not so obvious. Therefore, I say that this is the situation. As far as Parliament proceedings are con-

cernedj you can see how they are being dealt with. I have again and again asked you to go into it and see how Samachar circulates these things. I can understand written orders, the Censor's administrative orders and other things<sup>^</sup> but I cannot understand invisible censoring, unauthorised cen-sorring( censoring' by messages, censoring by intimidation, censoring by temptation censoring by offer or position. I know, for example, in the case of Samachar a person was placed in a very Ihigh position and he created all kinds of situations. And now he has been reverted to some other position. I can give you many such instances. Even before Prevention of Publication Objectionable Matter Act has come existence in a proper way, see how it is being administered. They are applying the Defence of India Rules, and this Prevention of Publication of Objectionable Matter Act is also being applied in this manner. And even outside these Acts many things are being done. Therefore, we are very much worried about it. The only thing that I would like to suggest to the Government since they have come with this Bill for including this Actthey have the votes; they will pass it—is that Samachar should be an institution under an Act of Parliament. This is what I want. Bring such a Bill and given it protection if you like. And on the Board of Directors of Samachar, there should be representatives of the industry and profession including' journalists, technical staff, laymen, people from the universities and Members of Parliament. Sir, there are people here in this House and in the other House who have got journalistic experience, who are actually working journalists. Why can't they be on the Board of Samachar-I cannot understand it-when many other people are there? I think Samachar should be reconstituted in that manner. This is very very important. No censorship should be exercised informally yOu direct them that if

[Shri Bhupesh Gupta.]

any body can prove that an attempt has been made for informal censorship then the person concerned will be liable to punishment as if he has committed a cognizable offence. It should Let the Censor own up all the be done orders he gives. "The Coffee House was demolished. An informal order was passed in Delhi that nothing should appear in the press. Then Turkman Gateappeared. There were many other nothing things. Nothing appeared. All informal orders. As a newspaperman connected with a number of newspapers, I know which are formal orders and which informal orders. But thin informal order is becoming very serious. For notice has been served example press-I am not naming it-for on forfeiture of the press for publishing'a photograph, simply a photograph—nothing to do with the rightists—a photograph of people who support the emergency, who are fighting the rightiest. Now in that connection, some photograph of the workers were published. An order was sent—why the press should not be forfeitted? Now Government has not pursued the order—a good thing. But such things are happening. Therefore, the implementation of the Act is in the hands of the local officials and it is going to create serious problems. That is why I have brought it to the notice of the House. I can say many things. For goodness' sake, us from this save conspiracy of Samachar. We expected that Samachar. after the fusion of PTI. UNI and other agenoies, will be a truly democratic national news agency, objective and fair. To-day, well, its character you can judge. You can ask your Secretary to give a review of what is appearing there. But reading the newspapers do you get any news that we exist in the country? or, do you get any news of the members of our party or even their party an; saying or doing in the country? No. Everything is blacked out

and everything is,  $a_s$  they call it in the newspaper language, "killed", killed by the Samachar informally, and it is not even an execution in the legal way, under a legal decree, but  $i_s$  a plain and simple murder and not likely to be prosecuted and punished for this kind of murder. That is what is happening. Therefore, it is most • unfair that the Government has included such a controversial measure in the Ninth Scheduled and thus tarnished it. Otherwise, Sir, it is a good Bill and we are very happy to welcome many of the entries in it.

MR. CHAIRMAN: Please finish now.

SHRI BHUPESH GUPTA; I do not know why the Government has done this thing by including this measure in the Ninth Schedule.

Again, Sir, I say that there is the invisible and smiling and unsmiling interference by the Samachar. I say this because I find some people are smiling on the other side of the House and they know very well as to what is happening in the newspaper world and what is happening in the Samachar. Sometimes a smile is more eloquent and more eloquent than my speech. But a smile cannot be recorded. Therefore, Sir, I demand that the question of Samachar should be discussed. As far a>3 the other papers 1 are concerned, all I can say is that they know the art of shifting their loyalty and I have enjoyed it. We all know what kind of stuff they were writing only last year and what kind of pictures and write-ups they are producing now. What a wonderful volte face. Sir, I know you are enjoying my speech. But see what a wonderful volte face it is. But do not go by that. After all, the situation changes and they will also change. They did not publish our Press statements. But, Sir, do you know that Mr. Jayaprakash Narayan • even under the treatment of dialysis, made a Press statement recently announcing that formation of a new party? What it stands for, we do not

know. Now, Sir, that has been given good publicity in "The Times of India" and the other papers of the country. Such a great news it has become! But "whatever we say in the interest of the working people, about the 20point economic programme, for the implementation of that programme against corruption or about certain policies of the Government which require to he changed or even about the amendments to the Constitution, is not published; nothing is published. Now-a-<3ays, Sir, it has come to such a point that even what they say-many of them say many things publicly-in their meetings and elsewhere is not toeing published and I hope that this scandal would end. It i<sub>3</sub> anti-democratic and it is anti-people.

Then, about the other things, I do not know why certain other measures have been included. I do not know "why the Departmentalisation of Union Accounts Act has been included in •this. It was not really necessary to do so. But the Government has done it; I do not know why and I think they should not have done it.

Sir, Mr. Chalapathy Rao, I say again, is a very eminent journalist and he is the Editor of "The National Herald". That party supports this paper and this paper supports that party also and he did not participate in the discussions held for formulating the Journalistic Ethics Code. Probably he thought that everything seemed to be topsy-turvy. He was in the Press Commission and he knows that the Press Commission's recommendations are being given a go-by. Instead of delinking the Press and ending the monopoly control over the Press, they are doing something else. Mr. K. K. Birla, who is the Chairman of the Board of Directors of "The Hindustan Times" has been put on the Board of Directors of "The Indian Express". Others also have been put like that. Mr. Benoy Shah, whose iiouse has been searched, is also on the Board of Directors of "The Indian Express". Borooah, I think I have

given you some food for thought to. day.

MR. CHAIRMAN: Mr. Bhupeah Gupta, would you like to speak on your second amendment also?

SHRI BHUPESH GUPTA: I hava already said what I have to say,

MR. CHAIRMAN: Yes, Mr. Viswa-natha

SHRI VISWANATHA MENON (Kerala): Sir, I move my amendment.

MR. CHAIRMAN: No; the amendments have already been moved. You have only to speak now.

SHRI VISWANATHA MENON; Sir, I do not want to make a speech like Mr. Bhupesh Gupta because I have no illusions about this Bill. One after another, the democratic rights of the people are being killed in thi<sub>a</sub> country. Mr. Bhupesh Gupta has got 'some illusions; but I do not have any. I have no illusion about the Congress Party because it is being run by the Birlas, the Tatas and the Mundhraa and it is being run by the monopolists in the country. They are not for the poor people. Their 20point programme is only an empty slogan to cheat the people. I know it. I have not illusions—(IntH(rrwptions). My only request to Mr. Bhupesh Gupta and his party is to come to the side of the people and to figth this reactionary Government.

With these word3, Sir, I propose my amendment.

MR. CHAIRMAN: The question is:

"That at page 2, lines 10 and 11 be delected."

The House divided.

MR. CHAIRMAN: Ayes—14; Noes— 172.

## AYES.... 14

Ahmad, Dr. Z. A.

Anand, Shri Jagjit Singh

Deb Burman, Shri Bir Chandra

Gowda, Shri U. K. Lakshmana

Gupta, Shri Bhupesh

Khan, Shri Ghayoor Ali

Kumaran, Shri S.

Lakshmananan, Shri G.

Menon, Shri Vishwanatha

Raha, Shri Sanat Kumar

Rajan, Shri Pattiam

Roy, Shri Kalyan

Singh, Shri Irengbam Tompok

Tyagi, Shri Omprakash

## NOES.—172

Abid, Shri Kasim Ali

Adivarekar, Shrimati Sushila Shankar

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Amjad Ali, Shri Sardar

Anandam, Shri M.

Antulay, Shri A. R,

Arif, Shri Mohammed Usman

Avergoankar, Shri R. D. Jagtap

Balram Das, Shri

Banerjee, Shri B. N.

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasenjit

Basar, Shri Todak

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath; Bhatt

Shri N. K.

Bisi, Shri Pramatha Nath

Borooah, Shri D. K,

Bose, Shrimati Pratima

Buragohain, Shri Nabin Chandra

Chakrnbarti, Dr. Raj at Kumar

Chandrasekhar, Shrimati Maraga-tham

Chattopadhyaya, Prof. D. P.

Chaudhari, Shri N. P.

Second) Amdt. Bill,

Chaurasia, Shri Shiv Dayal Singh

Chettri, Shri Krishna Bahadur

Choudhury, Shri Nripati Ranj'an

Chowdhary, Dr. Chandramanilal

Chowdhri, Shri A. S.

Chudawat, Shrimati Lakshmi Kumari

Das, Shri Bipinpal

Desai, Shri R. M.

Deemukh, Shri Bapuraoji Marotraoji Dinesh Chandra, Shri Swami

Dutt, Dr. V. P.

Diwedi, Shri Devendra Nath

Gadgil, Shri Vithai

Ghose, Shri Sankar

Gill, Shri Raghbir Singh

Goswami, Shri Sriman Prafulla

Gupta, Shri Gurudev

Habibullah, Shrimati Hamida

Hashmi Shri Syed Ahmad

Himmat Singh, Shri

Imam, Shrimati Aziza

Jain, Shri Dharamchand

Jha, Shri Kamalnath

Joshi, Shri Jagdish

Joshi, Shri Krishna Nand

Joshi, Shrimati Kumudben

Manishankar

Kalaniya, Shri Ibrahim

Kalp Nath, Shri

Kamble, Prof. N. M.

Kameshwar Singh, Shri

Kapur, Shri Yashpal

Kesri, Shri Sitaram

Khan, Shri F. M.

Khan, Shri Khurshed Alam

Khan, Shri Magsood Ali

Khan, Shrimati Ushi

Khaparde, Shrimati Saroj

Kollur, Shri M. L.

Krishna, Shri M. R. Krishnaswamy, Shri K. A. Kulkarni, Shrimati Sumitra G. Kumbare, Shri N. H. Kureel, Shri Piare La] urf. Piare

Lall Talib Lalbuaia, Shri Lokesh Chandra, Dr. Madhavan, Shri K. K. Mahanti, Shri Bhairab Chandra Mahida, Shri Harisinh Bhagubava Majhi, Shri C. P-Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lai Malik, Shri Syed Abdul Mehrotra, Shri Prakash ^Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mhaisekar, Shri Govindrao Ramchandra

Mirdha, Shri Ram Niwas Mishra, Mahendra Mohan Mishra, Shri Rishi Kumar Mittal, Shri Sat Paul Mohan Singh, Shri Mukherjee, Shri Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri Anand Narain Mulla, Shri Suresh Narain Munda, Shri Bhaiya Ram Murahari, Shri Godey Nanda, Shri Narasingha Prasad Natarajan, Shri C. D. Nathi Singh, Shri Nizam-ud-Din, Shri Syed Oberoi, Shri Mohan A. Panda, Shri Singh Pai, Shri T. Brahmananda Pande. Shri Bishambhar Nath Parashar, Shri Vinaykumar

Ramlal Prabhu Singh, Shri

Patil, Shri Deorao Patil, Shri Gulabrao Pawar, Shri D. Y.

Poddar, Shri R. K.

Second) Amdt. Bill1

Pradhan, Shrimati Saraswati

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Qasim, Syyed Mir

Rahamathulla, Shri Mohammad

Rajasekharam, Shri Palavalasa

Raju, Shri V. B.

Ranbir Singh, Shri

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Ratan Kumari, Shrimati

Reddi, Shri K. Brahmananda

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R, Narasimha

Roshan Lai, Shri

Sahu, Shri Santosh Kumar

Saleem, Shri Mohammad Yunus

Saring, Shri Leonard Soloman

Savita Behen, Shrimati

Sethi, Shri P. C.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad

Sharma, Shri Kishan Lai

Shastri, Shri Bhola Paswan

Shilla, Shri Showaless K.

Shyamkumari Devi, Shrimati

Singh, Shri Bhishma Narain

Singh, Shri D. P.

Singh, Shri Irengbam Tompok

Singh, Shrimati Jahanara Jaipal

Singh, Shri Mahendra Bahadur

Singh Shrimati Pratibha

Singh, Dr. V. B.

Sisodia, Shri Sawaisingh

Soni, Shrimati Ambika

Sukhdev Prasad, Shri

[]

Sultan, Shrimati Maimoona Sultan Singh, Shri Swaminathan, Shri V. V. Swu, Shri Scato Talib, Shri Niranjan Singh Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Totu, Shri Gian Chand Triloki Singh, Shri Tripathi, Shri Kamlapati Trivedi, Shri H. M. Vaishampayen, Shri S. K. Venigalla Satyanarayana, Shri Verma, Shri Shrikant Vyas, Dr. Mr. Wajd, Shri Sikand'er Ali Yadav, Shri Ramanand Yadav, Shri Shyam Lai Zawar Hussain, Shri

The motion was negatived.

MR. CHAIRMAN: Now, I put Amendment No. 2 to vote.

SOME HON. MEMBERS:  $W_e$  do not insist on a division.

MR. CHAIRMAN: The question is:

That at page 2, lines 16 and 17 be deleted.

The motion was negatived.

SHRI VISWANATHA MENON (Kerala); We do not want to take part in the proceedings. So, we walk out.

SHRI G. LAKSHMANAN (Tamil Nadu): On behalf of the D.M.K. party, I would say that democracy in this country has been killed by including these two items. As a protest, I am walking out on behalf of my party.

श्री सोहम प्रकाश त्यागी: अध्यक्ष महोदय, में अपनो पार्टी की श्रोर से, चूंकि यह प्रजातंत्र को भावनाओं क सर्वथा विरुद्ध विभ्रेयक हैं, सदन से वाक श्राऊट करता हूं।

1 (At this

Jf

Ά

stage, some hon. Members left the Chamber).

MR. CHAIRMAN; The question is:

That clause 3 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Ayes—180- Noes—Nil:

AYES—180 4,

Abid, Shri Kasim Ali

Adivarekar, Shrimati Sushila Shankar

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Amjad Ali, Shri Sardar

Anandam, Shri M. Antulay, Shri A. R.

Arif, Shri Mohammed Usman

A CL D D L

Avergoankar, Shri R. D. Jagtap

Balram Das, Shri

Banerjee, Shri B. N.

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasenjit

Basar, Shri Todak

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath

Borooah, Shri D. K. ".-.".

Bose, Shrimati pratima

Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. Rajat Kumar

Chandrasekhar, Shrimati Mara-gatham

Chattopadhyaya, Prof. D. P.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh

Chettri, Shri Krishna Bahadur

Choudhury, Shri Nripati Ranjan

Chowdhary, Dr. Chandramanilal

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari

Das, Shri Bipinpal

Deb Burman, Shri Bir Chandra

Desai, Shri R. M.

Deshmukh, Shri BaPuraoji Maro<sub>r</sub>

,

Dinesh Chandra, Shri Swami Dutt, Dr. V. P.

Dwivedi, Shri Devendra Nath Gadgil, Shri Vithal Ghose, Shri Sankar Gill, Shri Raghbir Singh Goswami, Shri Sriman Prafuila Gowda, Shri *U.* K. Lakshmana Gupta, Shri Bhupesh Gupta, Shri Gurudev, Habibullah, Shrimati Hamida ' Hashmi, Shri Syed Ahmad Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shri Krishna Nand Joshi, Shrimati Kumpdben Mani-shanker Kalaniya, Shri Ibrahim, Kalp Nath, Shri Kamble, Prof. N. M. Kameshwar Singh, Shri Kapur, Shri Yashpal

Kesri, Shri Sitaram

Second) Amdt. Bill1

Khan, Shri F. M.

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Khan, Shrimati Ushi

Khaparde, Shrimati Saroj

Kollur, Shri M. L.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shrimati Sumitra GV

Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib

Lalbuaia, Shri

Lokesh Chandra, Dr.

Madhavan, Shri K. K.

Mahanti, Shri Bhairab Chandra-

Mahida, Shri Harisinh Bhagubava

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lai

Malik, Shri Syed Abdul

Mehrotra, Shri Prakash

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mhaisekar, Shri Govindrao Ram chandra

Mirdha, Shri Ram Niwas Mishra, Mahendra Mohan Mishra, Shri Rishi Kumar Mittal, Shri Sat Paul Mohan Singh, Shri Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri Anand Narain Mulla, Shri Suresh Narain Munda, Shri Bhaiya Ram Murahari, Shri Godey Nanda, Shri Narasingha Prasad Natarajan, Shri C. D.

Nathi Singh, Shri

Nizam-ud-Din, Shri Syed

Oberoi, Shri Mohan Singh

Pai, Shri T. A.

Panda, Shri Brahmananda

Pande Shri Bishambhar Nath

Parashar, Shri Vinaykumar Ramlal

Parbhu Singh, Shri

Patfi Shri Deorao

Patil, Shri Gulabrao

Pawar<sub>2</sub> Shri D. Y.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Qasim, Syyed Mir

Raha, Shri Sanat Kumar

Rahamathulla, Shri Mohammad Rajasekharam, Shri Palavalasa Raju, Shri V. B. Ranbir Singh, Shri Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Ratan Kumari, Shrimati Reddi Shri K. Brahmananda

Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R Narasimha Roshan Lai Shri Roy, Shri Kalyan Sahu, Shri Santosh Kumar Saleem, Shri Mohammad Yunus Saring, Shri Leonard Soloman Savita Behen, Shrimati Sethi, Shri P. C. Seyid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad Sharma, Shri Kishan Lai Shastri, Shri Bhola Paswan Shilla, Shri Showaless K.

Shyamkumari Devi, bhnmau

Singly Shri Bishma Narain

Singh, Shri D. P.

Second) Am\*. Bill,

Singh, Shri Irengbam Tompok

Singh, Shrimati Jahanara Jaipal

Singh, Shri Mahendra Bahadur

Singh, Shrimati Pratibha

Singh, Dr. V. B.

Sinha Shri Indradeep

Sisodia, Shri Sawaisingh

Soni, Shrimati Ambika

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swaminathan, Shri V. V.

Swu, Shri Scato

Talib, Shri Niranjan Singh

Tanvir, Shri Habib

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Totu Shri Gian Chand

Triloki Singh, Shri

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Vaishampayen, Shri S. K.

Venigalla Satyanarayana, Shri

Verma, Shri Shrikant

Vyas, Dr M. R.

\*

Wajd, Shri Sikander Ali

Yadav, Shri Ramanand

Yadav<sub>(</sub> Shri Shyam Lai

Zawar Husain, Shri

NOES—Nil. The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members pre-sent and voting.

Ckiwe 3 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. CHAIRMAN- Ayes—180; Noes — Nil.

#### AYES-180

Abid, Shri Kasim Ali

Adivarekar, Shrimati Sushila Shankar

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Amjad Ali, Sardar

Anandam, Shri M.

Antulay, Shri A. R.

Aril, Shri Mohammed Usman Avergoankar,

Shri R. D. Jagtap

Balram Das, Shri

Banerjee, Shri B. N. ▶-

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasenjit

Basar, Shri Todak

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C.

Bhandari, Shri Sunder Singh

Bhardwaj, Shri Jagan Nath

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath Borooah, Shri D. K. Bose, Shrimati Pratima Buragohain, Shri Nabin Chandra Chakrabarti, Dr.

Rajat Kumar

Chandrasekhar, Shrimati Marga-

tham Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chaurasia, Shri Shiv Dayal Singh Chettri, Shri Krishna Bahadur Choudhury, Shri Nirpati Ranjan Chowdhary, Dr. Chandramanilal Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari \*

Das, Shri Bipinpal

Deb Burman, Shri Bir Chandra

Desai. Shri R. M.

Deshmukh, Shri Bapuraoji Maro traoji

1976

Dinesh Chandra, Shri Swami

Dutt, Dr. V. P.

Dwivedi, Shri Devendra Nath

Gadgil, Shri Vithal

Ghose, Shri Sankar

Gill, Shri Raghbir Singh

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gupta, Shri Bhupesh

Gupta, Shri Gurudev

Habibullah, Shrimati Hamida

Hashmi, Shri Syed Ahmad

Himmat Sinh, Shri

Imam, Shrimati Aziza

Jain, Shri Dharamchand

Jha, Shri Kamanlnath

Joshi, Shri Jagdish

Joshi, Shri Krishna Nand

Joshi, Shrimati Kumudben Manishanker

Kalaniya, Shri Ibrahim Kalp Nath, Shri Kamble, Prof. N. M. Kameshwar Singh, Shri Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri F. M. Khan, Shri Khurshed Alant Khan, Shri Maqsood Ali Khan, Shrimati Ushi Khaparde, Shrimati Saroj Kollur, Shri M. L. Krishna, Shri M. R. Krishnaswamy, Shri K. A. Kulkarni, Shrimati Sumitra G. Kumaran, Shri S. Kumbhare, Shri N. H. Kureel, Shri Piare Lall urf Piare Lall Talib

Second) AmdX.  $Bi\setminus I$ 240

Lalbuaia, Shri

Lokesh Chandra, Dr.

Madhavan, Shri K K

Mahanti, Shri Bhairab Chandra

Mahida, Shri Harisinh Bhagubava

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri HaFsh Deo

Mali, Shri Ganesh Lai

Malik, Shri Syed Abdul

Mehrotra, Shri Prakash

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mhaisekar, Shri Govindrao Ram-

chandra

Mirdha, Shri Ram Niwas

Mishra, Mahendra Mohan

Mishra, Shri Rishi Kumar

Mittal, Shri Sat Paul

Mohan Singh, Shri

Mukhtrjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Miilla, Shri Anand Narain

Mulla, Shri Suresh Narain

Munda, Shri Bhaiya Ram<sup>1</sup>

Murahari, Shri Godey

Nanda, Shri Narasingha Prasad

Narasiah, Shri H. S.

Nataranjan, Shri C. D.

Nathi Singh, Shri '

Nizam-ud-Din, Shri Syed

Oberoi, 'Shri Mohan Singh

Pai, Shri T. A.

Panda, Shri Brahmananda

Pande, Shri Bishambhar Nath

Parashar, Shri Vinaykumar Ramlal

Parbhu Singh, Shri

Patil, Shri Deorao

Patil, Shri Gulabrao

Pa war, Shri D. Y.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati

Prasad, Shri K. L. tf.

Punnaiah, Shri Kota Qasim, Syyed Mir Raha, Shri Sanat Kumar Rahamathulla, Shri Mohmmad Rajasekharam, Shri Palavalasa Raju, Shri V. B. Ranbir Singh, Shri Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Ratan Kumari, Shrimati Reddi, Shri K. Brahmananda Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. Narasimha Roshan Lai, Shri Roy, Shri Kalyan Sahu, Santosh Kumar Saleem, Mohammad Yurius Saring, Shri Leonard Soloman Savita Behen, Shrimati Sethi, Shri P. C. Seyid Muhammad, Dr. V. A. Shahi, Shri Nageswar Parsad Sharma, Shri Kishan Lai Shastri, Shri Bhola Paswan Shilla, Shri Showaless K. Shyamkumari Devi, Shrimati Singh, Shri Bhishma Narain Singh, Shri D. P. Singh, Shri Irengbam Tompko Singh, Shrimati Jahanara Jaipal Singh, Shri Mahendra Bahadur Singh, Shrimati Pratibha Singh, Dr. V. B. Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Soni, Shrimati Ambika Sukhdev, Prasad, Shri Sultan, Shrimati Maimoona Sultan Singh, Shri Swaminathan, Shri V. V. Swu, Shri

Scato

Talib, Shri Niranjan Singh

241

Tanvir, Shri Habib Tbakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Totu, Shri Gian Chand Triloki Singh, Shri Tripathi, Shri Kamlapati Trivedi, Shri H. M.

Vaishmpayen, Shri S. K. Venigalla Satyanarayana, Shri Verma, Shri Shrikant Vyas, Dr. M. R. Wajd, Shri Sikander Ali Yadav, Shri Ramanand Yadav, Shri Shyam Lai Zawar Husain, Shri

#### NOES-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members pre. sent an' voting

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. V. A. SEYID MUHAMMAD: Sir, I move:

"That the Bill be passed."

The question was proposed.

MR. CHAIRMAN • The question is:

"That the Bill be passed." The House divided.

MR CHAIRMAN: Ayes-178 Noes-Nil

## AYES-178

Abid, Shri Kasim Ali Adivarekar, Shriniati Sushila Shankar Ahmad, Dr. Z. A. Alva, Shrimati Margaret Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram Amjad Ali, Shri Sardar Anandam, Shri M. Antulay, Shri A. R Arif, Shri Mohammed Usman

Avergoankar, Shri R D. Jagtap

Balram Das, Shri

Banerjee, Shri B. N.

Banerjee, Shri Jaharlal

Bansi Lai, Shri

Barman, Shri Prasenjit

Basar, Shri Todak

Berwa, Shri Jamnalal

Bhagwan Din, Shri

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath

Borooah, Shri D. K.

Bose, Shrimati Pratima

Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. Rajat Kumar

Chandrasekhar, Shrimati Maragatham

Chattopadhyaya, Prof. D. P.

Chaudhuri, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh

Chettri, Shri Krishna Bahadur

Choudhury, Shri Nripati Ranj'an

Chowdhary, Dr. Chandramanilal

Chowdhri, Shri A. S.

Chundwat, Shrimati Lakshmi Kumari

Das, Shri Bipinpal

Deb Burman, Shri Bir Chandra

Desai, Shri R. M.

Deshmukh, Shri Bapuraoji Marotraoji

Dinesh Chandra, Shri Swami

Dutt. Dr. V. P.

Dwivedi. Shri Devendra Nath

Gadgil, Shri Vithal

Ghose, Shri Sankar

Gill, Shri Raghbir Singh

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gupta, Shri Bhupesh Gupta, Shri Gurudev

Habibullah, Shrimati Hamida

Hashmi, Shri Syed Ahmad

Himmat Sinh, Shri

Imam, Shrimati Aziza

Jain. Shri Dharamchand

Jha, Shri Kamalnath

Joshi, Shri Jagdish

Joshi, Shri Krishna Nan<j

Joshi, Shrimati Kuvnudben Mani-

shanker Kalaniya, Shri

Ibrahim Kalp Nath, Shri

Kamble, Prof. M.

Kameshwar Singh, Shri

Kapur, Shri YashpaL Kesri,

Shri Sitaram

Khan, Shri F. M.

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Khan, Prof. Rasheeduddin

Khan, Shrimati Ushi

Khaparde, Shrimati Saroj Purashot-

tam Kollur, Shri M. L. Krishna, Shri M. R.

Krishr.aswamy, Shri K. A. Kulkarni, Shrimati

Sumitra G. Kumaran, Shri S. Kumbhare, Shri N. H. Kureel, Shri Piare Lall urf Piare Lall

Talib Lalbuaia,

Shri

Lokesh Chandra, Dr. Madhavan, Shri K. K.

Mahanti, Shri Bhairab Chandra Mahida, Shri

Harisinh Bhagubava Majhi, Shri C. P.

Makwana, Shri Yogendra Malaviya, Shri

Harsh Deo Mali, Shri Ganesh Lai Malik, Shri

Syed Abdul Mehrotra, Shri Prakash

Mehta, Shri Om

Menon, Shrimati Leela Damodara MhaiGekar,

Govindrao Ram-chandra

Mirdha, Shri Ram Niwas

Mishra, Shri Mahendra Mohan

Mishra, Shri Risihi Kumar

Mittal. Shri Sat Paul

Mohan. Singh Shri

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Mulla, Shri Anand Narain

Mulla, Shri Suresh Narain

Munda. shri Bhaiya Ram

Murahari, Shri Godey

Nanda, Shri Narsingha Prasad

Natrajan, Shri C. D.

Nathi Singh, Shri

Nizam-ud-Din, Shri Syed Α

Oberai, Shri Mohan Singh

Pai, Shri T. A.

Pande. Shri Bislhambhar Nath

Parashar, Shri Vinaykumar Ramlal

Parbhu Singh, Shri

Patil, Shri Deo Rao

Patil. Shri Gulabrao

Pawar. Shri D. Y.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati

Prasad, Shri K. L. N.

Punnaiah, Shri Kottah

Qasim, Shri Syyed Mir

Rahamnathullla, Shri Mohammad

Rajejekharam, Shri Palavalasa

Raju, Shri V. B.

Ranbir Singh,

Ranganathan,

Shri S.

Shrimati Rathnabai Sreenivasa Rao,

Shri V. C. Rao, Kesava Ratan Kumari, Shrimati

Reddi, Shri K. Brahmananda

Janardhana Reddy, Shri

V. Reddy, Shri K. Reghunatha

Reddy, Shri Mulka Goviada

[,

Shri

Reddy, Shri R. Narasimha Roshan Lai, Shri Roy, Shri Kalyan Sahu, Shri Santosh Kumar Saleem, Shri Yunus Mohammad Saring, Shri Leonard Soloman Savita Behen, Shrimati Sethi, Shri P. C. Seyid Muhammad, Dr. V. A. Shahi, Nageshwar Prasad Sharma, Shri Kishan Lai Shastri, Shri Bhola Paswan Shilla, Shri Showale<sub>ss</sub> K. Shyamkumari Devi, Shrimati Singh, Shri Bhishma Narain Singh, Shri D. P. Singh, Shri Irengbam Tompok Singh, Shrimati Jahanara Jaipaf Singh, Shri Mahendra Bahadur Singh, Shrimati Pratibha Singh, Dr. V. B. Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Soni, Shrimati Ambika Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Sultan Singh, Swaminathan, Shri V. V. Swu, Shri Scato Talib, Shri Niranjart Singh Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Totu, Shri Gian Chand Triloki Singh, Shri

Tripathi, Shri Kamlapati Trivedi, Shri M. Vaishampayen, Shri S. K. Venigalla Satyanarayana, Shn Verma. Shri Shrikant Vyas, Dr. M. R. Wajd, Shri Sikander Ali Yadav, Shri Ramanand Yadav, Shri Shyam Lai Zawar Hussain, Shri

## NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

[Mr. Deputy Chairman: in the Chair.]

MR. DEPUTY CHAIRMAN: Yes, Madam Deputy Minister.

## THE ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) AM-**ENDMENT BILL, 1976**

THE DEPUTY, MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, with your permission I move:

"That the Bill to amend the Additional Emoluments (Compulsory-Deposit) Act, 1974, as passed by the Lok Sabha, be taken into consideration."

Sir, the House is aware of the highly inflationary situation which prevailed at the time of promulgation of the Additional Emoluments (Compulsory Deposit) Ordinance by the President on 6th July, 1974 and the subsequent enactment of the Addi-